

Minutes of the Meeting No. 14/16 scheduled on 27.01.2016 (actually held on 10.02.2016) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

Shri A.K. Aggarwal, Addl. Industrial Adviser, Deptt. Of C&PC (Chem Div), Shastri Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.13/16 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No M- 246 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s Swastic Auto Industries, Haryana F.No.01/83/50/518/AM11/DES-IV RLA F.No. 05/24/40/245/AM11 Lic.No.0510274791 dated 12.10.2010
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 247 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Servo Plastichem (P) F.No 01/83/50/562/AM11/DES-IV RLA F.No. 02/24/040/125/AM11 Lic.No.0210149640 dated 26.10.2010
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The Committee considered the case as per agenda for accept export documents (Net content of import of raw materials not mentioned) for purpose of EODC/ Regularization. Norms Committee noted that the firm has exported more than 70% of export without indicating % composition before the receipt of Norms Committee decision.

The case has been approved and the Regional Authority is instructed to ascertain the composition of export items through other supporting documents furnished by the firm like invoices, ARE etc.

Case No M- 248 NC No. 14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Croda India Company Pvt., Ltd., Mumbai F.No.01/83/50/123/AM16/DES-IV RLA F.No.03/94/40/888/AM15 Lic. No.0310792123 dated 17.12.2014
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DR. RAJAT SAXENA
 Director, Directorate of Foreign Trade
 Ministry of Commerce
 New Delhi

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of C&PC (Chem Div) to examine the case. U.O. issued on 18.12.2015. The case is re-listed for 09.03.2016.

Case No M- 249 NC No. 14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Dujodwala Products Ltd., Mumbai F.No.01/83/50/770/AM11/DES-IV RLA F.No.03/94/40/565/AM11 Lic. No.0310609800 dated 06.01.2011
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/14/2015-CH.II dated 12.01.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 250 NC No. 14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Jak Printer Pvt. Ltd., Mumbai F.No.01/83/50/781/AM11/DES-IV RLA F.No.03/94/40/95/AM11 Lic. No.0310572037 dated 29.04.2010
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No.7/378/2015-TSW dated 17.02.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 251 NC No. 14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. East India Technologies P. Ltd., Bangalore F.No.01/83/50/196/AM07/DES-IV RLA F.No.27/24/40/623/AM10 Lic. No.0710049194 dated 26.12.2006
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 252 NC No. 14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Crystal Granite & Marble Pvt. Ltd., Bangalore F.No.01/85/162/144/AM15/DES-IV
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The Committee considered the case as per agenda. The Committee decided to rejected the case as Para 4.11 sub para vii & viii of FTP 2015-20 does not allowed fixation of ad-hoc norms for marble and granite.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.


Director General of Foreign Trade
Ministry of Commerce
New Delhi

Case No M- 253 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. PI Industries Ltd., Udaipur F.No.01/83/50/760/AM14/DES-IV RLA F.No.13/24/40/40/AM14 Lic. No.1310045463 dated 19.12.2013
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC vide their U.O. No. 15022/28/2012-CH.II dated 04.02.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 254 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Makwell Plasticizers Pvt. Ltd., Mumbai F.No.01/83/50/50/AM13/DES-IV RLA F.No.03/95/40/890/AM11 Lic. No.0310626803 dated 15.04.2011
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/47/2012-CH.II dated 31.12.2015, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 255 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Galaxy Surfactants Ltd., Raigad F.No.01/83/50/76/AM16/DES-IV RLA F.No.03/94/40/717/AM15 Lic. No.0310793427 dated 30.01.2015
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/148/2011-CH.II dated 30.09.2015, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 256 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Galaxy Surfactants Ltd., Raigad F.No.01/83/50/922/AM14/DES-IV RLA F.No.03/94/40/844/AM14 Lic. No.0310765122 dated 08.01.2014
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/148/2011-CH.II dated


 Director General of Customs
 Directorate General of Customs
 New Delhi


 ANAND K. BHATNAGAR
 MEMBER, BOARD OF APPEALS
 Director, National Bureau of Trade
 and Investment Promotion
 Ministry of Commerce
 Government of India

The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 261 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/83/50/337/AM08/DES-IV/Pt. RLA F.No. 05/24/40/203/AM08 Lic.No.0510221581 dated 04.06.2008
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 262 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/83/50/2055/AM08/DES-IV/Pt. RLA F.No. 05/24/40/829/AM08 Lic.No.0510215374 dated 24.01.2008
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 263 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/83/50/1072/AM07/DES-IV/Pt. RLA F. No. 05/24/40/987/AM07 Lic.No.0510200280 dated 01.03.2007
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 264 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/83/50/999/AM08/DES-IV/Pt. RLA F.No. 05/24/40/395/AM08 Lic.No.0510207844 dated 21.08.2007
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 265 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/83/50/51/AM05/DES-IV/Pt. RLA F.No. 05/24/40/226/AM04 Lic.No.0510118978 dated 24.04.2004
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.


 श्री. प्रमोद कुमार त्रिपाठी
 अध्यक्ष, दिल्ली नगर निगम
 डिप्टी कमिश्नर, दिल्ली नगर निगम
 डिप्टी कमिश्नर, दिल्ली नगर निगम
 डिप्टी कमिश्नर, दिल्ली नगर निगम

Case No M- 266 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/83/50/841/AM08/DES-IV/Pt. RLA F.No. 05/24/40/228/AM08 Lic.No.0510206858 dated 27.07.2007
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 267 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Ajanta Offset & Packagings Ltd., Delhi F.No.01/87/50/1019/AM07/DES-IV/Pt. RLA F.No. 05/24/40/934/AM07 Lic.No.0510199266 dated 09.07.2007
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The Committee considered the case as per agenda. Committee decided to defer for consideration of the case to Deptt. of IPP to examine the case. The case is re-listed for 09.03.2016.

Case No M- 268 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Apar Industries Ltd., Mumbai. F.No. 01/83/171/182/AM14/DES-IV
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The Committee considered the case as per agenda for modification of existing SION No. A 3383, A3385, A3386, A3387 & A3388, falling under export product Group – Chemicals & Allied Products. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to modification of existing SION No. A 3383, A3385, A3386, A3387 & A3388, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 269 NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Bhalla Chemical Works Pvt. Ltd., Gurgaon F.No.01/82/50/309/AM07/DES-IV/Pt. RLA F.No.50/24/40/147/AM07 Lic. No.0510183194 dated 23.05.2006
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The Committee considered the case as per agenda for amendment in export item and decided to amend the export item based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/23/2015-CH.II dated 14.12.2015, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

अध्यक्ष, समिति निर्यात प्रवर्धन,
आयुक्त, निर्यात प्रवर्धन, दिल्ली
आयुक्त, निर्यात प्रवर्धन, दिल्ली
आयुक्त, निर्यात प्रवर्धन, दिल्ली
आयुक्त, निर्यात प्रवर्धन, दिल्ली
आयुक्त, निर्यात प्रवर्धन, दिल्ली

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/83-ALC1/2015 MEETING DATE : 27.01.2016

Case No.:21/44/83- ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
1 HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:09.03.2016

Decision :Comments awaited from D/o IPP. U.O. with application issued on 16.02.2016. The case is re-listed for 09.03.2016.

Case No.:5/40/83- ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
HQ File 2 :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Mail sent to RA, Goa for hard copy on 19.6.2014, 5.8.2014 and 30.9.2014. Reminder to RA to be issued. The case is re-listed for 09.03.2016.

Case No.:59/5/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
3 HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:09.03.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 8.8.2014. The case is re-listed for 09.03.2016.

Case No.:73/5/83- ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
4 HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:09.03.2016

Decision :D/L dated 28.04.2015 issued by Deptt. of C&PC(Chem.Div) . Re-listed for 09.03.2016.

Case No.:13/51/83- ALC1/2012	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
5 HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:09.03.2016

Decision :D/L dated 16.7.2014 issued by Deptt. of C&PC(PC Div). Reminder issued by this office on 12.11.2014. Re-listed for 09.03.2016.


 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

Case No.:15/5/83- ALC1/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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6 HQ File :01/83/050/00023/AM14/ RLA File :03/95/040/00879/AM13/ Lic.No/Date:0310725421 22.02.2013 Defer Date:09.03.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.

Case No.:76/17/83- ALC1/2014	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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7 HQ File :01/83/050/00686/AM15/ RLA File :04/24/040/00277/AM13/ Lic.No/Date:0410144057 12.03.2013 Defer Date:09.03.2016

Decision :D/L dated 2.12.2015 issued by Deptt. of C&PC(Chem.Div) . Re-listed for 09.03.2016.

Case No.:28/21/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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8 HQ File :01/83/050/00314/AM14/ RLA File :03/95/040/00675/AM13/ Lic.No/Date:0310728485 18.03.2013 Defer Date:09.03.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.

Case No.:29/21/83- ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
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HQ File :01/83/050/00315/AM14/ RLA File :03/95/040/01021/AM13/ Lic.No/Date:0310728821 20.03.2013 Defer Date:

9 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/5/2013-CH-II dated 15.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:57/26/83- ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
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HQ File :01/83/050/00380/AM14/ RLA File :03/94/040/00010/AM14/ Lic.No/Date:0310730970 10.04.2013 Defer Date:

10 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/20/2014-CH-II dated 25.06.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:72/17/83- ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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11 HQ File RLA File Lic.No/Date:0610031939 Defer

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 Director, Trade
 & Commerce
 15.03.2016

:01/83/050/00245/AM14/ :06/24/040/00006/AM14/ 10.05.2013 Date:09.03.2016
Decision :D/L dated 8.1.2015 issued by DIPP. The case is re-listed for 09.03.2016.

Case No.:60/26/83- Party Name:DAIKAFFIL Meet No/Date:14/83- Status:Case
ALC1/2013 CHEMICALS INDIA LTD., ALC1/2015 Deferred
27.01.2016
12 HQ File RLA File Lic.No/Date:0310737162 Defer
:01/83/050/00383/AM14/ :03/94/040/01128/AM13/ 10.06.2013 Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 09.03.2016.

Case No.:14/26/83- Party Name:UNITED Meet No/Date:14/83- Status:Case
ALC1/2013 PHOSPHORUS LTD. ALC1/2015 Deferred
27.01.2016
13 HQ File RLA File Lic.No/Date:0310737312 Defer
:01/83/050/00337/AM14/ :03/95/040/01058/AM13/ 13.06.2013 Date:09.03.2016
Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 09.03.2016.

Case No.:15/26/83- Party Name:UNITED Meet No/Date:14/83- Status:Case
ALC1/2013 PHOSPHORUS LTD. ALC1/2015 Deferred
27.01.2016
14 HQ File RLA File Lic.No/Date:0310737311 Defer
:01/83/050/00338/AM14/ :03/95/040/01059/AM13/ 13.06.2013 Date:09.03.2016
Decision :The Committee considered the case as per agenda. The Committee had decided to call for Central Excise Data duly certified by Central Excise earlier. Letter had been issued on 17.4.2014. Reminder issued on 11.8.2014. The case is re-listed for 09.03.2016.

Case No.:17/30/83- Party Name:INDIAN Meet No/Date:14/83- Status:Case
ALC1/2013 DYESSTUFF & ALC1/2015 Deferred
CHEMICALS MFG CO 27.01.2016
15 HQ File RLA File Lic.No/Date:0310741764 Defer
:01/83/050/00479/AM14/ :03/94/040/00294/AM14/ 17.07.2013 Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.

Case No.:34/26/83- Party Name:UNITED Meet No/Date:14/83- Status:Case
ALC1/2013 PHOSPHORUS LTD. ALC1/2015 Deferred
27.01.2016
16 HQ File RLA File Lic.No/Date:0310742260 Defer
:01/83/050/00357/AM14/ :03/95/040/00290/AM14/ 19.07.2013 Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 09.03.2016 2016.

Case No.:117/26/83- Party Name:SYNGENTA Meet No/Date:14/83- Status:Case
ALC1/2013 INDIA LIMITED ALC1/2015 Deferred
27.01.2016
17 HQ File RLA File Lic.No/Date:3110059550 Defer
:01/83/050/00440/AM14/ :31/83/040/00029/AM14/ 25.07.2013 Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was

OFFICE OF THE
DIRECTOR GENERAL
OF TRADE
TARIFFS
AND
CUSTOMS
INDIA
NEW DELHI

asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 09.03.2016.

	Case No.:63/30/83-ALC1/2013	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
18	HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 09.03.2016.			

	Case No.:113/26/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
19	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014.. The case is re-listed for 09.03.2016.			

	Case No.:72/3/83-ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
20	HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:09.03.2016
	Decision :DL issued by Deptt. of C&PC (PC Div) on 9.1.2015. Followed reminder on 09.11.2015. The case is re-listed for 09.03.2016.			

	Case No.:16/42/83-ALC1/2013	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00711/AM14/	RLA File :09/24/040/00285/AM14/	Lic.No/Date:0910057614 19.09.2013	Defer Date:
21	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/17/2012-CH-II dated 10.07.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:60/42/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
22	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.			

DR. J. K. SHARMA
Joint Secretary
Ministry of Commerce
Government of India

	Case No.:61/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
23	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.			
	Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
24	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:09.03.2016
	Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.			
	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
25	HQ File :01/83/050/00769/AM14/	RLA File :03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.			
	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
26	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.			
	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
27	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.			
	Case No.:106/42/83-ALC1/2013	Party Name:PRIMA CHEMICALS,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
28	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for			


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09.03.2016.

29	Case No.:20/49/83-ALC1/2013	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385 31.10.2013	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 31.7.2014. The case is re-listed for 09.03.2016.				

30	Case No.:23/41/83-ALC1/2013	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 09.03.2016.				

31	Case No.:15/41/83-ALC1/2013	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 09.03.2016.				

32	Case No.:21/41/83-ALC1/2013	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.14. The case is re-listed for 09.03.2016.				

33	Case No.:26/42/83-ALC1/2013	Party Name: SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.				

34	Case No.:115/42/83-ALC1/2013	Party Name: E I DUPONT INDIA PVT LIMITED	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Approved
	HQ File	RLA File	Lic.No/Date:3410038438	Defer Date:


 Director, Central Board of Secondary Education
 Ministry of Education, Government of India
 New Delhi

:01/83/050/00810/AM14/ :34/24/040/00195/AM14/ 13.11.2013

Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:116/42/83- ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
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HQ File :01/83/050/00811/AM14/	RLA File :34/24/040/00194/AM14/	Lic.No/Date:3410038456 15.11.2013	Defer Date:
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- 35 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:117/42/83- ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
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HQ File :01/83/050/00812/AM14/	RLA File :34/24/040/00147/AM14/	Lic.No/Date:3410038455 15.11.2013	Defer Date:
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- 36 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/42/83- ALC1/2013	Party Name:HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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- 37 HQ File :01/83/050/00717/AM14/ RLA File :09/24/040/00409/AM14/ Lic.No/Date:0910058252 19.11.2013 Defer Date:09.03.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 09.03.2016.

Case No.:114/42/83- ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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- 38 HQ File :01/83/050/00809/AM14/ RLA File :08/24/040/00353/AM14/ Lic.No/Date:0810126564 19.11.2013 Defer Date:09.03.2016

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 09.03.2016.


30/11/2016
Joint Secretary
Ministry of Commerce
and Industry
New Delhi

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Reminder to RA to be issued. The case is re-listed for 09.03.2016.

Case No.:58/3/83- ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
45 HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. The case is re-listed for 09.03.2016.			

Case No.:32/49/83- ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
46 HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:09.03.2016
Decision :D/L dated 30.9.2014 issued by Deptt. of C&PC(Chem.Div) . Reminder to be issued. The case is re-listed for 09.03.2016.			

Case No.:67/3/83- ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
47 HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:09.03.2016
Decision :Comments awaited from D/o. IPP. The case re-listed for 09.03.2016.			

Case No.:33/49/83- ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
48 HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.			

Case No.:44/3/83- ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
49 HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 31.7.2014. The case is re-listed for 09.03.2016.			

Case No.:14/5/83- ALC1/2014	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
50 HQ File :01/83/050/00131/AM15/	RLA File :34/24/040/00256/AM14/	Lic.No/Date:3410039186 04.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 09.03.2016.			

51 Case No.:26/49/83- ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA)	Meet No/Date:14/83- ALC1/2015	Status:Case Deferred
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 Director, Trade
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	PVT.LTD.,	27.01.2016	
HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 09.03.2016.			
Case No.:83/3/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
52 HQ File :01/83/050/00105/AM15/	RLA File :08/24/040/00496/AM14/	Lic.No/Date:0810128896 17.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. U.O issued on 15.12.2015. The case is re-listed for 09.03.2016.			
Case No.:8/2/83- ALC1/2014	Party Name:MAGNUM OVERSEAS (INDIA)	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
53 HQ File :01/83/050/00008/AM15/	RLA File :03/95/040/00904/AM14/	Lic.No/Date:0310770510 18.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. The case is re-listed for 09.03.2016.			
Case No.:73/3/83- ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
54 HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC (Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 09.03.2016.			
Case No.:15/3/83- ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
55 HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Department of C&PC (Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. The case is re-listed for 09.03.2016.			
Case No.:13/3/83- ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
56 HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 09.03.2016.			


 Director, Directorate of Industries,
 Government of India,
 New Delhi

57	Case No.:8/3/83- ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issued. The case is re-listed for 09.03.2016.				

58	Case No.:11/3/83- ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 09.03.2016.				

59	Case No.:10/15/83- ALC1/2014	Party Name:UNIVERSAL BIOFUELS PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00506/AM15/	RLA File :09/24/040/00590/AM14/	Lic.No/Date:0910059532 11.03.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				

60	Case No.:1/3/83- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014	Defer Date:09.03.2016
Decision :DL dated 11.6.2014 issued by Deptt. of C&PC(PC.Div) . Reminder to be issued. The case is re-listed for 09.03.2016.				

61	Case No.:79/3/83- ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Reminder to TA, Chem Div. issued on 6.8.2014. The case is re-listed for 09.03.2016.				

62	Case No.:1/5/83- ALC1/2014	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00118/AM15/	RLA File :32/24/040/00029/AM14/	Lic.No/Date:3210074173 19.03.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				


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 New Delhi

	Case No.:39/6/83- ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
63	HQ File :01/83/050/00369/AM16/	RLA File :04/24/040/00227/AM13/	Lic.No/Date:0410156343 19.03.2014	Defer Date:09.03.2016
	Decision :D/L dated 28.10.2015 issued by Deptt. of C&PC(Chem. Div)(AKA) . The case is re-listed for 09.03.2016.			
	Case No.:40/6/83- ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
64	HQ File :01/83/050/00370/AM16/	RLA File :04/24/040/00251/AM13/	Lic.No/Date:0410156341 19.03.2014	Defer Date:09.03.2016
	Decision :D/L dated 28.10.2015 issued by Deptt. of C&PC(Chem. Div)(AKA) . The case is re-listed for 09.03.2016.			
	Case No.:2/1/83- ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
65	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:9/5/83- ALC1/2014	Party Name:WITMANS INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
66	HQ File :01/83/050/00126/AM15/	RLA File :03/95/040/01015/AM12/	Lic.No/Date:0310775336 21.03.2014	Defer Date:09.03.2016
	Decision :Comment awaited from Deptt. of C&PC(Chem Div). Department of C&PC(Chem Div) was asked to expedite their comments vide reminder dated 6.8.2014. Re-listed for 09.03.2016.			
	Case No.:7/2/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
67	HQ File :01/83/050/00007/AM15/	RLA File :08/24/040/00553/AM14/	Lic.No/Date:0810130211 01.04.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:71/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
68	HQ File :01/83/050/00478/AM15/	RLA File :17/24/040/00001/AM15/	Lic.No/Date:1710005789 21.04.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			

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69	Case No.:8/11/83-ALC1/2014	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00321/AM15/	RLA File :03/94/040/01162/AM14/	Lic.No/Date:0310779662 28.04.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				
70	Case No.:35/11/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00348/AM15/	RLA File :03/94/040/00067/AM15/	Lic.No/Date:0310779935 29.04.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				
71	Case No.:38/11/83-ALC1/2014	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00351/AM15/	RLA File :03/95/040/00062/AM15/	Lic.No/Date:0310780071 30.04.2014	Defer Date:09.03.2016
Decision :D/L dated 21.1.2015 issued by Deptt. of C&PC(PC Div). Re-listed for 09.03.2016.				
72	Case No.:80/6/83-ALC1/2015	Party Name:DEEP POLYMERS PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00411/AM16/	RLA File :08/24/040/00015/AM15/	Lic.No/Date:0810131124 07.05.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				
73	Case No.:75/11/83-ALC1/2014	Party Name:MERIT POLYPLAST	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00388/AM15/	RLA File :03/95/040/00055/AM15/	Lic.No/Date:0310781978 19.05.2014	Defer Date:09.03.2016
Decision :D/L dated 9.1.2015 issued by Deptt. of C&PC(PC Div). Followed reminder on 09.11.2015. Re-listed for 09.03.2016.				
74	Case No.:75/13/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00482/AM15/	RLA File :17/24/040/00010/AM15/	Lic.No/Date:1710005815 20.05.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.				
75	Case No.:74/11/83-ALC1/2014	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00387/AM15/	RLA File :03/95/040/00089/AM15/	Lic.No/Date:0310782327 21.05.2014	Defer Date:09.03.2016


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Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.

Case No.:44/15/83- ALC1/2014	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00540/AM15/	RLA File :03/94/040/00112/AM15/	Lic.No/Date:0310782315 21.05.2014	Defer Date:

76 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/4/2015-CH-II dated 10.09.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/5/83- ALC1/2014	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
77 HQ File :01/83/050/00132/AM15/	RLA File :04/24/040/00037/AM15/	Lic.No/Date:0410158100 22.05.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.			

Case No.:59/15/83- ALC1/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
HQ File :01/83/050/00555/AM15/	RLA File :03/94/040/00098/AM15/	Lic.No/Date:0310782484 22.05.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.			

Case No.:73/11/83-ALC1/2014	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
79 HQ File :01/83/050/00386/AM15/	RLA File :03/95/040/00150/AM15/	Lic.No/Date:0310782707 23.05.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			

Case No.:78/11/83- ALC1/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
80 HQ File :01/83/050/00391/AM15/	RLA File :07/24/040/00062/AM15/	Lic.No/Date:0710104413 23.05.2014	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issue. The case is re-listed for 09.03.2016.

81	Case No.:10/12/83-ALC1/2015	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510387208	Defer

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:01/83/050/00738/AM16/ :05/23/040/00059/AM15/ 23.05.2014 Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issue. The case is re-listed for 09.03.2016.

Case No.:59/13/83- ALC1/2014	Party Name:HP INTERNATIONAL	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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82 HQ File :01/83/050/00466/AM15/	RLA File :03/94/040/00139/AM15/	Lic.No/Date:0310783465 29.05.2014	Defer Date:09.03.2016
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Decision :D/L dated 09.09.2015 issued by Deptt. of C&PC(PC Div)(OPS) . The case is re-listed for 09.03.2016.

Case No.:66/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
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HQ File :01/83/050/00473/AM15/	RLA File :17/24/040/00013/AM15/	Lic.No/Date:1710005830 29.05.2014	Defer Date:
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83 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:52/11/83- ALC1/2014	Party Name:J.G. CHEMICALS PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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84 HQ File :01/83/050/00365/AM15/	RLA File :02/21/040/00066/AM15/	Lic.No/Date:0210203709 02.06.2014	Defer Date:09.03.2016
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Decision :D/L dated 23.06.2015 issued by Deptt. of C&PC(Chem.Div). Followed reminder dated 18.09.2015. Re-listed for 09.03.2016.

Case No.:32/11/83- ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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85 HQ File :01/83/050/00345/AM15/	RLA File :03/95/040/00162/AM15/	Lic.No/Date:0310784151 03.06.2014	Defer Date:09.03.2016
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Decision :D/L dated 30.1.2015 issued by Deptt. of C&PC(Chem.Div). Followed reminder on 07.10.2015 . The case is re-listed for 09.03.2016.

Case No.:65/11/83- ALC1/2014	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
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86 HQ File :01/83/050/00378/AM15/	RLA File :02/24/040/00040/AM15/	Lic.No/Date:0210203847 05.06.2014	Defer Date:
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Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/31/2015-CH-II dated 04.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

Signature
Date: 09.03.2016
Place: New Delhi
Name: [Signature]
Design: [Signature]
Post: [Signature]
Address: [Signature]

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	Case No.:67/13/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00474/AM15/	RLA File :17/24/040/00023/AM15/	Lic.No/Date:1710005848 10.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.				

88	Case No.:40/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00536/AM15/	RLA File :03/95/040/00166/AM15/	Lic.No/Date:0310785106 11.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.				

89	Case No.:50/15/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00546/AM15/	RLA File :03/95/040/00891/AM14/	Lic.No/Date:0310785062 11.06.2014	Defer Date:09.03.2016
Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.				

90	Case No.:1/7/83-ALC1/2014	Party Name:RUBAMIN LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00133/AM15/	RLA File :34/24/040/00022/AM15/	Lic.No/Date:3410040253 12.06.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

91	Case No.:2/7/83-ALC1/2014	Party Name:ASTRON PACK AGING LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00134/AM15/	RLA File :08/24/040/00109/AM15/	Lic.No/Date:0810132331 13.06.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

92	Case No.:56/11/83-ALC1/2014	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00369/AM15/	RLA File :08/24/040/00117/AM15/	Lic.No/Date:0810132315 13.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				

Signature
Date: 09.03.2016
Place: Mumbai

93	Case No.:21/11/83- ALC1/2014	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00334/AM15/	RLA File :10/24/040/00023/AM15/	Lic.No/Date:1010058474 17.06.2014	Defer Date:09.03.2016
Decision :D/L dated 1.4.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.				
94	Case No.:58/13/83- ALC1/2014	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00465/AM15/	RLA File :03/94/040/00114/AM15/	Lic.No/Date:0310785477 17.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				
95	Case No.:37/11/83- ALC1/2014	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00350/AM15/	RLA File :04/24/040/00070/AM15/	Lic.No/Date:0410158741 18.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				
96	Case No.:54/13/83- ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00461/AM15/	RLA File :03/94/040/00085/AM15/	Lic.No/Date:0310785570 18.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				
97	Case No.:55/13/83- ALC1/2014	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00462/AM15/	RLA File :03/94/040/00174/AM15/	Lic.No/Date:0310785572 18.06.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). It was decided to send reminder to Deptt. of C&PC(Chem Div) with copy of application. The case is re-listed for 09.03.2016.				
98	Case No.:12/11/83- ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00325/AM15/	RLA File :04/24/040/00041/AM15/	Lic.No/Date:0410158765 19.06.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/20/2011-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				


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99	Case No.:27/11/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00340/AM15/ Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.	RLA File :08/24/040/00021/AM15/	Lic.No/Date:0810132394 19.06.2014	Defer Date:09.03.2016
100	Case No.:70/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00477/AM15/ Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.	RLA File :17/24/040/00026/AM15/	Lic.No/Date:1710005856 19.06.2014	Defer Date:09.03.2016
101	Case No.:77/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00484/AM15/ Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.	RLA File :17/24/040/00025/AM15/	Lic.No/Date:1710005855 19.06.2014	Defer Date:09.03.2016
102	Case No.:61/15/83- ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00557/AM15/ Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 09.03.2016.	RLA File :03/95/040/00235/AM15/	Lic.No/Date:0310785689 19.06.2014	Defer Date:09.03.2016
103	Case No.:69/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00476/AM15/ Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 09.03.2016.	RLA File :17/24/040/00029/AM15/	Lic.No/Date:1710005861 20.06.2014	Defer Date:09.03.2016
104	Case No.:74/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00481/AM15/ Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 09.03.2016.	RLA File :17/24/040/00028/AM15/	Lic.No/Date:1710005860 20.06.2014	Defer Date:09.03.2016
105	Case No.:78/13/83- ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00485/AM15/ Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 09.03.2016.	RLA File :17/24/040/00027/AM15/	Lic.No/Date:1710005859 20.06.2014	Defer Date:09.03.2016
106	Case No.:40/13/83-	Party Name:STERICON	Meet No/Date:14/83-	Status:Case

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	ALC1/2014	PHARMA PVT.LTD.,	ALC1/2015 27.01.2016	Deferred
	HQ File :01/83/050/00447/AM15/	RLA File :07/24/040/00104/AM15/	Lic.No/Date:0710105327 23.06.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda. The Committee noted that DIPP returned the application, and consequently it was refer to concerned Deptt. U.O. to be issued. Accordingly the case may be re-listed on 09.03.2016.			
	Case No.:11/13/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
107	HQ File :01/83/050/00418/AM15/	RLA File :08/24/040/00131/AM15/	Lic.No/Date:0810132487 26.06.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:24/13/83- ALC1/2014	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
108	HQ File :01/83/050/00431/AM15/	RLA File :34/24/040/00085/AM15/	Lic.No/Date:3410040316 26.06.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:48/13/83- ALC1/2014	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
109	HQ File :01/83/050/00455/AM15/	RLA File :03/95/040/00167/AM15/	Lic.No/Date:0310786082 26.06.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:16/17/83- ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
110	HQ File :01/83/050/00626/AM15/	RLA File :03/94/040/00261/AM15/	Lic.No/Date:0310786063 26.06.2014	Defer Date:09.03.2016
	Decision :D/L dated 13.07.2015 issued by Deptt. of C&PC(PC. Div)(OPS) . Re-listed for 09.03.2016.			
	Case No.:12/13/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
111	HQ File :01/83/050/00419/AM15/	RLA File :08/24/040/00023/AM15/	Lic.No/Date:0810132515 30.06.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:22/13/83- ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:14/83- ALC1/2015	Status:Case Deferred

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		27.01.2016	
	HQ File :01/83/050/00429/AM15/	RLA File :08/24/040/00118/AM15/	Lic.No/Date:0810132532 30.06.2014
			Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.		
	Case No.:72/17/83- ALC1/2014	Party Name:WENDT (INDIA) LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016
			Status:Case Deferred
113	HQ File :01/83/050/00682/AM15/	RLA File :07/21/040/00271/AM15/	Lic.No/Date:0710105464 30.06.2014
			Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.		
	Case No.:41/13/83- ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016
			Status:Case Deferred
114	HQ File :01/83/050/00448/AM15/	RLA File :02/24/040/00055/AM15/	Lic.No/Date:0210204314 03.07.2014
			Defer Date:09.03.2016
	Decision :D/L dated 9.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.		
	Case No.:43/13/83- ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016
			Status:Case Deferred
115	HQ File :01/83/050/00450/AM15/	RLA File :02/24/040/00054/AM15/	Lic.No/Date:0210204313 03.07.2014
			Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.		
	Case No.:9/13/83- ALC1/2014	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016
			Status:Case Deferred
116	HQ File :01/83/050/00416/AM15/	RLA File :07/24/040/00118/AM15/	Lic.No/Date:0710105533 07.07.2014
			Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.		
	Case No.:3/13/83- ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016
			Status:Case Deferred
117	HQ File :01/83/050/00410/AM15/	RLA File :05/24/040/00150/AM15/	Lic.No/Date:0510389659 11.07.2014
			Defer Date:09.03.2016
	Decision :D/L dated 2.3.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 09.03.2016.		
	Case No.:16/13/83- ALC1/2014	Party Name:GUJARAT PARAFFINS PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016
			Status:Case Deferred
118	HQ File :01/83/050/00423/AM15/	RLA File :08/24/040/00546/AM14/	Lic.No/Date:0810132668 11.07.2014
			Defer Date:09.03.2016

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Case No.:5/13/83- ALC1/2014	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No./Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
HQ File :01/83/050/00412/AM15/	RLA File :08/24/040/00144/AM15/	Lic.No/Date:0810132685 14.07.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided the F.No.7/4/2015-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 09.03.2016.			

Case No. :8/17/83- ALC1/2014	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
121 HQ File :01/83/050/00618/AM15/	RLA File :03/94/040/00322/AM15/	Lic.No/Date:0310786774 14.07.2014	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issue. The case is re-listed for 09.03.2016.

	Case No.:7/17/83- ALC1/2014	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status: Case Deferred
122	HQ File :01/83/050/00617/AM15/	RLA File :03/94/040/00329/AM15/	Lic.No/Date:0310786869 15.07.2014	Defer Date:09.03.2016
Decision :D/L dated 27.2.2015 issued by Deptt. of C&PC(Chem.Div) . The case is re-listed for 09.03.2016.				

Case No.:32/13/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
HQ File :01/83/050/00439/AM15/	RLA File :08/24/040/00158/AM15/	Lic.No/Date:0810132743 16.07.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			

124	Case No.:27/17/83- ALC1/2014	Party Name:COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00637/AM15/	RLA File :17/24/040/00005/AM15/	Lic.No/Date:1710005882 17.07.2014	Defer Date:09.03.2016

370 *[Signature]* 26/2

Decision :Comments awaited from Deptt. of IPP. The case re-listed for 09.03.2016.

Case No.:18/17/83- ALC1/2014	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
125 HQ File :01/83/050/00628/AM15/	RLA File :03/94/040/00344/AM15/	Lic.No/Date:0310787252 23.07.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div) . The case re-listed for 09.03.2016.			

	Case No.:46/17/83- ALC1/2014	Party Name:SAVITA POLYMERS LTD.	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
126	HQ File :01/83/050/00656/AM15/	RLA File :03/95/040/00342/AM15/	Lic.No/Date:0310787349 25.07.2014	Defer Date:09.03.2016
Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(PC Div). Copy of application also to be sent to C&PC (PC Div.). Re-listed for 09.03.2016.				

	Case No.:38/13/83-ALC1/2014	Party Name:BEE CHEMS	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
127	HQ File :01/83/050/00445/AM15/	RLA File :06/24/040/00015/AM15/	Lic.No/Date:0610037863 31.07.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided the F.No.7/30/2014-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 09.03.2016.				

128	Case No.:44/17/83- ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00654/AM15/	RLA File :03/95/040/00367/AM15/	Lic.No/Date:0310787462 31.07.2014	Defer Date:09.03.2016
	Decision :D/L dated 31.3.2015 issued by Dep'tt. of C&PC(Chem Div). Re-listed for 09.03.2016.			

129	Case No.:53/17/83- ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00663/AM15/	RLA File :08/24/040/00179/AM15/	Lic.No/Date:0810132892 05.08.2014	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.

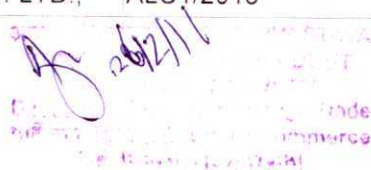
130	Case No.:54/17/83- ALC1/2014	Party Name:OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00664/AM15/	RLA File :03/95/040/00381/AM15/	Lic.No/Date:0310787635 05.08.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

Re-listed for 09.03.2016.

	Case No.:16/15/83- ALC1/2014	Party Name: STERICON PHARMA PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status: Case Deferred
131	HQ File :01/83/050/00512/AM15/	RLA File :07/24/040/00157/AM15/	Lic.No/Date:0710106308 06.08.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda. The Committee noted that DIPP returned the application, and consequently it was refer to concerned Deptt. U.O. to be issued. Accordingly the case may be re-listed on 09.03.2016.			
	Case No.:42/17/83- ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status: Case Deferred
132	HQ File :01/83/050/00652/AM15/	RLA File :03/95/040/00383/AM15/	Lic.No/Date:0310787836 08.08.2014	Defer Date:09.03.2016
	Decision :D/L dated 28.04.2015 issued by Deptt. of C&PC(Chem. Div) . Followed reminder dated 28.10.2015. Re-listed for 09.03.2016.			
	Case No.:47/17/83- ALC1/2014	Party Name:RUSHIL DECOR LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status: Case Deferred
133	HQ File :01/83/050/00657/AM15/	RLA File :08/24/040/00187/AM15/	Lic.No/Date:0810132945 11.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. Copy of application also to be sent to C&PC (PC Div.).The case re-listed for 09.03.2016.			
	Case No.:12/15/83- ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status: Case Deferred
134	HQ File :01/83/050/00508/AM15/	RLA File :30/24/040/00027/AM15/	Lic.No/Date:3010103093 13.08.2014	Defer Date:09.03.2016
	Decision :D/L dated 10.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.			
	Case No.:67/17/83- ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status: Case Deferred
135	HQ File :01/83/050/00677/AM15/	RLA File :17/24/040/00053/AM15/	Lic.No/Date:1710005894 14.08.2014	Defer Date:09.03.2016
	Decision :D/L dated 10.3.2015 issued by Deptt. of C&PC(Chem Div). Copy of application also to be sent to Deptt. of C&PC (PC Div.). Re-listed for 09.03.2016.			
	Case No.:76/15/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status: Case Deferred
136	HQ File :01/83/050/00572/AM15/	RLA File :08/24/040/00024/AM15/	Lic.No/Date:0810133056 20.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
137	Case No.:79/15/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015	Status: Case Deferred

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 29/11/16
 DEPT. OF C&PC
 CHHISRA
 NEW DELHI

	HQ File :01/83/050/00575/AM15/	RLA File :08/24/040/00075/AM15/	27.01.2016 Lic.No/Date:0810133059 20.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
138	Case No.:27/15/83- ALC1/2014	Party Name:GSC, GLASS LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00523/AM15/	RLA File :05/23/040/00187/AM15/	Lic.No/Date:0510390632 21.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 09.03.2016.			
139	Case No.:84/15/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00580/AM15/	RLA File :08/24/040/00103/AM15/	Lic.No/Date:0810133067 21.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
140	Case No.:72/15/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00568/AM15/	RLA File :08/24/040/00106/AM15/	Lic.No/Date:0810133083 22.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
141	Case No.:9/17/83- ALC1/2014	Party Name:FITWEL GASKET COMPANY (INDIA) PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00619/AM15/	RLA File :31/83/040/00129/AM15/	Lic.No/Date:3110064779 25.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 09.03.2016.			
142	Case No.:74/15/83- ALC1/2014	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00570/AM15/	RLA File :08/24/040/00188/AM15/	Lic.No/Date:0810133101 26.08.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case is re-listed for 09.03.2016.			
143	Case No.:19/15/83- ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00515/AM15/	RLA File :05/23/040/00215/AM15/	Lic.No/Date:0510390835 29.08.2014	Defer Date:09.03.2016
	Decision :D/L issued by Deptt. of C&PC(Chem Div). The case is re-listed for 09.03.2016.			
144	Case No.:52/17/83- ALC1/2014	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:14/83- ALC1/2015	Status:Case Deferred

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 Director, Chemicals and Petrochemicals
 Ministry of Commerce and Industry
 Government of India

			27.01.2016	
HQ File :01/83/050/00662/AM15/	RLA File :08/24/040/00206/AM15/	Lic.No/Date:0810133196 02.09.2014	Defer Date:09.03.2016	
Decision :Comments awaited from Deptt. of C&PC(Chem Div) . The case re-listed for 09.03.2016.				

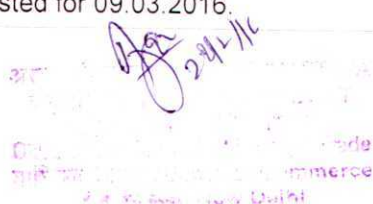
Case No.:36/17/83- ALC1/2014	Party Name:SHAILNICK CHEMICALS PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred	
145 HQ File :01/83/050/00646/AM15/	RLA File :08/24/040/00210/AM15/	Lic.No/Date:0810133259 08.09.2014	Defer Date:09.03.2016	
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

Case No.:10/17/83- ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred	
146 HQ File :01/83/050/00620/AM15/	RLA File :15/24/040/00010/AM15/	Lic.No/Date:1510022022 12.09.2014	Defer Date:09.03.2016	
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

Case No.:70/17/83- ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred	
147 HQ File :01/83/050/00680/AM15/	RLA File :33/24/040/00008/AM15/	Lic.No/Date:3310030076 15.09.2014	Defer Date:09.03.2016	
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

Case No.:71/17/83- ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred	
148 HQ File :01/83/050/00681/AM15/	RLA File :33/24/040/00009/AM15/	Lic.No/Date:3310030075 15.09.2014	Defer Date:09.03.2016	
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

Case No.:34/17/83- ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred	
149 HQ File :01/83/050/00644/AM15/	RLA File :08/24/040/00151/AM15/	Lic.No/Date:0810133353 16.09.2014	Defer Date:09.03.2016	
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				



150	Case No.:35/17/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00645/AM15/	RLA File :08/24/040/00564/AM14/	Lic.No/Date:0810133360 17.09.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				
151	Case No.:49/19/83-ALC1/2014	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00825/AM15/	RLA File :03/94/040/00600/AM15/	Lic.No/Date:0310789662 25.09.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/47/2014-CH-II dated 10.11.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
152	Case No.:44/19/83-ALC1/2014	Party Name:CHAMPION DAI-ICHI TECHNOLOGIES INDIA LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00820/AM15/	RLA File :03/94/040/00604/AM15/	Lic.No/Date:0310789700 26.09.2014	Defer Date:09.03.2016
Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				
153	Case No.:86/11/83-ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00399/AM15/	RLA File :03/95/040/00504/AM15/	Lic.No/Date:0310789864 30.09.2014	Defer Date:09.03.2016
Decision :D/L dated 31.3.2015 issued by Deptt. of C&PC(Chem Div). Re-listed for 09.03.2016.				
154	Case No.:9/19/83-ALC1/2014	Party Name:ACMECHEM LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00785/AM15/	RLA File :02/24/040/00140/AM15/	Lic.No/Date:0210205070 16.10.2014	Defer Date:09.03.2016
Decision :DL dated 18.09.2015 issued by Deptt. of C&PC(Chem Div) . The case re-listed for 09.03.2016.				
155	Case No.:3/19/83-ALC1/2014	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00779/AM15/	RLA File :02/24/040/00141/AM15/	Lic.No/Date:0210205073 17.10.2014	Defer Date:09.03.2016

Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . Followed reminder on 25.01.2016. The case is re-listed for 09.03.2016.

156	Case No.:25/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00184/AM16/	RLA File :17/24/040/00101/AM15/	Lic.No/Date:1710005951 28.10.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

157	Case No.:36/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00195/AM16/	RLA File :17/24/040/00099/AM15/	Lic.No/Date:1710005949 28.10.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

158	Case No.:45/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00204/AM16/	RLA File :17/24/040/00103/AM15/	Lic.No/Date:1710005953 28.10.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				

159	Case No.:1/13/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00408/AM15/	RLA File :13/24/040/00027/AM15/	Lic.No/Date:1310047678 30.10.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

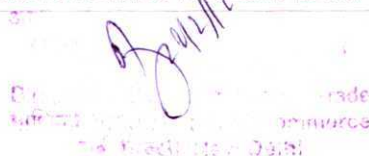
160	Case No.:61/19/83-ALC1/2014	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00837/AM15/	RLA File :03/95/040/00571/AM15/	Lic.No/Date:0310790631 30.10.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of IPP. The case re-listed for 09.03.2016.				

161	Case No.:26/4/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00185/AM16/	RLA File :17/24/040/00108/AM15/	Lic.No/Date:1710005959 30.10.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				

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 30/10/2014
 Director, C&PC (Chem. Div.)
 Government of India
 New Delhi

	Case No.:63/13/83- ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
162	HQ File :01/83/050/00470/AM15/	RLA File :30/24/040/00036/AM15/	Lic.No/Date:3010103215 31.10.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				
	Case No.:20/19/83- ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
163	HQ File :01/83/050/00796/AM15/	RLA File :04/24/040/00202/AM15/	Lic.No/Date:0410159668 31.10.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				
	Case No.:6/19/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
164	HQ File :01/83/050/00782/AM15/	RLA File :08/24/040/00268/AM15/	Lic.No/Date:0810133707 03.11.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				
	Case No.:68/19/83- ALC1/2014	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
165	HQ File :01/83/050/00844/AM15/	RLA File :03/95/040/00583/AM15/	Lic.No/Date:0310790714 03.11.2014	Defer Date:09.03.2016
Decision :D/L dated 21.05.2015 issued by Deptt. of C&PC(Chem.Div). Re-listed for 09.03.2016.				
	Case No.:79/13/83- ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
166	HQ File :01/83/050/00486/AM15/	RLA File :08/24/040/00304/AM15/	Lic.No/Date:0810133732 05.11.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				
	Case No.:39/15/83- ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
167	HQ File :01/83/050/00535/AM15/	RLA File :05/23/040/00294/AM15/	Lic.No/Date:0510391892 07.11.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				
168	Case No.:27/19/83- ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred

	HQ File :01/83/050/00803/AM15/	RLA File :05/23/040/00312/AM15/	Lic.No/Date:0510391893 07.11.2014	Defer Date:09.03.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.			
	Case No.:45/2/83- ALC1/2015	Party Name:EXIM CORPORATION	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
169	HQ File :01/83/050/00118/AM16/	RLA File :03/94/040/00736/AM15/	Lic.No/Date:0310790868 10.11.2014	Defer Date:09.03.2016
	Decision :D/L dated 31.07.2015 issued by Deptt. of C&PC(Chem. Div). Followed reminder on 29.09.2015. Re-listed for 09.03.2016.			
	Case No.:74/17/83- ALC1/2014	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
170	HQ File :01/83/050/00684/AM15/	RLA File :03/95/040/00175/AM15/	Lic.No/Date:0310790985 12.11.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:48/2/83- ALC1/2015	Party Name:HENKEL ADHESIVES TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
171	HQ File :01/83/050/00121/AM16/	RLA File :03/94/040/00491/AM15/	Lic.No/Date:0310790961 12.11.2014	Defer Date:09.03.2016
	Decision :DL dated 13.08.2015 issued by Deptt. of C&PC(PC Div). The case re-listed for 09.03.2016.			
	Case No.:49/2/83- ALC1/2015	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
172	HQ File :01/83/050/00122/AM16/	RLA File :03/94/040/00218/AM15/	Lic.No/Date:0310791134 17.11.2014	Defer Date:09.03.2016
	Decision :D/L dated 15.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.			
	Case No.:31/19/83- ALC1/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
173	HQ File :01/83/050/00807/AM15/	RLA File :05/24/040/00374/AM15/	Lic.No/Date:0510392046 18.11.2014	Defer Date:09.03.2016
	Decision :D/L dated 19.05.2015 issued by Deptt. of C&PC(Chem.Div)(AKA). Followed reminder dated 14.07.2015 . Re-listed for 09.03.2016.			
	Case No.:32/19/83- ALC1/2014	Party Name:JAI SHREE RASAYAN UDYOG LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
174	HQ File	RLA File	Lic.No/Date:0510392049	Defer

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:01/83/050/00808/AM15/ :05/23/040/00338/AM15/ 18.11.2014 Date:09.03.2016
Decision :D/L dated 29.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 09.03.2016.

Case No.:33/19/83-ALC1/2014 Party Name:JAI SHREE RASAYAN UDYOG LTD Meet No/Date:14/83-ALC1/2015 27.01.2016 Status:Case Deferred
175 HQ File :01/83/050/00809/AM15/ RLA File :05/23/040/00333/AM15/ Lic.No/Date:0510392047 18.11.2014 Defer Date:09.03.2016
Decision :D/L dated 29.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 09.03.2016.

Case No.:85/15/83-ALC1/2014 Party Name:COLORANT LTD., Meet No/Date:14/83-ALC1/2015 27.01.2016 Status:Case Deferred
176 HQ File :01/83/050/00581/AM15/ RLA File :08/24/040/00314/AM15/ Lic.No/Date:0810133890 21.11.2014 Defer Date:09.03.2016
Decision :D/L dated 28.04.2015 issued by Deptt. of C&PC(Chem.Div) . Re-listed for 09.03.2016.

Case No.:28/2/83-ALC1/2015 Party Name:LAKELAND CHEMICALS (INDIA) LTD. Meet No/Date:14/83-ALC1/2015 27.01.2016 Status:Case Deferred
177 HQ File :01/83/050/00101/AM16/ RLA File :03/95/040/00174/AM15/ Lic.No/Date:0310791348 24.11.2014 Defer Date:09.03.2016
Decision :D/L dated 31.07.2015 issued by Deptt. of C&PC(Chem. Div) . Re-listed for 09.03.2016.

Case No.:30/2/83-ALC1/2015 Party Name:STERLING AUXILIARIES PVT LTD Meet No/Date:14/83-ALC1/2015 27.01.2016 Status:Case Approved
HQ File :01/83/050/00103/AM16/ RLA File :03/95/040/00656/AM15/ Lic.No/Date:0310791360 24.11.2014 Defer Date:
178 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/2/83-ALC1/2015 Party Name:PANAMA PETROCHEM LTD. Meet No/Date:14/83-ALC1/2015 27.01.2016 Status:Case Deferred
179 HQ File :01/83/050/00106/AM16/ RLA File :03/95/040/00681/AM15/ Lic.No/Date:0310791365 25.11.2014 Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 09.03.2016.

Case No.:18/2/83-ALC1/2015 Party Name:STERLING AUXILIARIES PVT LTD Meet No/Date:14/83-ALC1/2015 27.01.2016 Status:Case Approved
180 HQ File :01/83/050/00091/AM16/ RLA File :03/95/040/00694/AM15/ Lic.No/Date:0310791431 26.11.2014 Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

181	Case No.:25/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00098/AM16/	RLA File :03/95/040/00657/AM15/	Lic.No/Date:0310791430 26.11.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

182	Case No.:35/2/83-ALC1/2015	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00108/AM16/	RLA File :03/95/040/00632/AM15/	Lic.No/Date:0310791481 27.11.2014	Defer Date:09.03.2016
Decision :D/L dated 19.08.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.				

183	Case No.:12/2/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00085/AM16/	RLA File :31/83/040/00178/AM15/	Lic.No/Date:3110065111 28.11.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

184	Case No.:13/2/83-ALC1/2015	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00086/AM16/	RLA File :31/83/040/00177/AM15/	Lic.No/Date:3110065110 28.11.2014	Defer Date:09.03.2016
Decision :D/L dated 11.09.2015 issued by Deptt. of C&PC(PC Div). The case is re-listed for 09.03.2016.				

185	Case No.:1/15/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00497/AM15/	RLA File :17/24/040/00136/AM15/	Lic.No/Date:1710005991 02.12.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

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Case No.:75/17/83-ALC1/2014	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00685/AM15/	RLA File :03/95/040/00726/AM15/	Lic.No/Date:0310791616 02.12.2014	Defer Date:

186 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/70/2015-CH-II dated 14.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:2/15/83-ALC1/2014	Party Name:SUDEEP PHARMA LTD.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
187	HQ File :01/83/050/00498/AM15/	RLA File :34/24/040/00144/AM15/	Lic.No/Date:3410040750 03.12.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

188	Case No.:24/2/83-ALC1/2015	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00097/AM16/	RLA File :03/95/040/00536/AM15/	Lic.No/Date:0310791654 03.12.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			

Case No.:36/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00109/AM16/	RLA File :03/95/040/00734/AM15/	Lic.No/Date:0310791635 03.12.2014	Defer Date:

189 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:3/15/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
190	HQ File :01/83/050/00499/AM15/	RLA File :17/24/040/00140/AM15/	Lic.No/Date:1710005994 04.12.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				


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	Case No.:39/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00112/AM16/	RLA File :03/95/040/00745/AM15/	Lic.No/Date:0310791701 04.12.2014	Defer Date:
191	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:47/2/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
192	HQ File :01/83/050/00120/AM16/	RLA File :03/94/040/00828/AM15/	Lic.No/Date:0310791699 04.12.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:66/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
193	HQ File :01/83/050/00396/AM16/	RLA File :17/24/040/00145/AM15/	Lic.No/Date:1710005999 10.12.2014	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:67/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
194	HQ File :01/83/050/00397/AM16/	RLA File :17/24/040/00143/AM15/	Lic.No/Date:1710005997 10.12.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:68/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
195	HQ File :01/83/050/00398/AM16/	RLA File :17/24/040/00146/AM15/	Lic.No/Date:1710006000 10.12.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:37/2/83-ALC1/2015	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
196	HQ File :01/83/050/00110/AM16/	RLA File :03/95/040/00264/AM15/	Lic.No/Date:0310791994 15.12.2014	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration			

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Navin Fluorine International Limited
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Defer Date:09.03.2016

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
Reminder to RA to be issue. The case is re-listed for 09.03.2016.

197	Case No.:39/4/83-ALC1/2015	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00198/AM16/	RLA File :09/24/040/00494/AM15/	Lic.No/Date:0910061389 15.12.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

198	Case No.:62/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00392/AM16/	RLA File :17/24/040/00147/AM15/	Lic.No/Date:1710006002 15.12.2014	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/78/2012-CH-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

199	Case No.:64/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00394/AM16/	RLA File :17/24/040/00148/AM15/	Lic.No/Date:1710006003 15.12.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				

200	Case No.:87/15/83-ALC1/2014	Party Name:PYROTEK INDIA PRIVATE LIMITED,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00583/AM15/	RLA File :31/83/040/00201/AM15/	Lic.No/Date:3110065140 16.12.2014	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				

201	Case No.:40/4/83-ALC1/2015	Party Name:OREM ACCESS BIO. INC	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00199/AM16/	RLA File :09/24/040/00506/AM15/	Lic.No/Date:0910061391 16.12.2014	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.				

202	Case No.:16/2/83-ALC1/2015	Party Name:RELIABLE SERVICES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
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	Case No.:10/2/83-ALC1/2015	Party Name: OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Approved
	HQ File :01/83/050/00083/AM16/	RLA File :04/24/040/00251/AM15/	Lic.No/Date: 0410159948 01.01.2015	Defer Date:
208	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/20/2011-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:32/2/83-ALC1/2015	Party Name: GLOBE EXPORTS CORPORATION	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Approved
	HQ File :01/83/050/00105/AM16/	RLA File :29/24/040/00010/AM15/	Lic.No/Date: 2910025188 02.01.2015	Defer Date:
209	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/226/2015-TSW dated 10.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:67/4/83-ALC1/2015	Party Name: SONALI POLYMERS PVT.LTD.,	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
210	HQ File :01/83/050/00226/AM16/	RLA File :13/24/040/00040/AM15/	Lic.No/Date: 1310047750 02.01.2015	Defer Date: 09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:65/2/83-ALC1/2015	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
211	HQ File :01/83/050/00138/AM16/	RLA File :03/95/040/00509/AM15/	Lic.No/Date: 0310792617 06.01.2015	Defer Date: 09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:26/19/83-ALC1/2014	Party Name: MODERN INSECTICIDES LIMITED	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status: Case Deferred
212	HQ File :01/83/050/00802/AM15/	RLA File :30/24/040/00047/AM15/	Lic.No/Date: 3010103328 07.01.2015	Defer Date: 09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
213	Case No.:58/2/83-ALC1/2015	Party Name: VIDHI DYESTUFFS	Meet No/Date: 14/83-ALC1/2015	Status: Case Deferred


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		MANUFACTURING LIMITED.,	27.01.2016	
	HQ File :01/83/050/00131/AM16/	RLA File :03/95/040/00748/AM15/	Lic.No/Date:0310792653 07.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:59/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00132/AM16/	RLA File :03/95/040/00840/AM15/	Lic.No/Date:0310792644 07.01.2015	Defer Date:
214	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:66/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
215	HQ File :01/83/050/00139/AM16/	RLA File :03/95/040/00744/AM15/	Lic.No/Date:0310792643 07.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:4/4/83-ALC1/2015	Party Name:BHARAT RASAYAN LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
216	HQ File :01/83/050/00163/AM16/	RLA File :05/23/040/00459/AM15/	Lic.No/Date:0510392713 07.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			
	Case No.:8/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
217	HQ File :01/83/050/00167/AM16/	RLA File :02/24/040/00198/AM15/	Lic.No/Date:0210205430 08.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). Followed reminder on 01.02.2016. The case is re-listed for 09.03.2016.			
	Case No.:11/2/83-ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
218	HQ File :01/83/050/00084/AM16/	RLA File :04/24/040/00256/AM15/	Lic.No/Date:0410160033 14.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 23.06.2015 issued by Deptt. of C&PC(Chem.Div). Followed reminder on 19.10.2015. . Re-listed for 09.03.2016.			


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	Case No.:64/2/83-ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00137/AM16/	RLA File :03/95/040/00844/AM15/	Lic.No/Date:0310792907 14.01.2015	Defer Date:
219	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
	Case No.:19/4/83-ALC1/2015	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
220	HQ File :01/83/050/00178/AM16/	RLA File :07/24/040/00368/AM15/	Lic.No/Date:0710107426 14.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:10/4/83-ALC1/2015	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
221	HQ File :01/83/050/00169/AM16/	RLA File :05/23/040/00443/AM15/	Lic.No/Date:0510392839 15.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). Reminder to RA to be issue. The case is re-listed for 09.03.2016.			
	Case No.:14/4/83-ALC1/2015	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
222	HQ File :01/83/050/00173/AM16/	RLA File :05/23/040/00472/AM15/	Lic.No/Date:0510392832 15.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 09.03.2016.			
	Case No.:16/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
223	HQ File :01/83/050/00175/AM16/	RLA File :02/24/040/00201/AM15/	Lic.No/Date:0210205450 15.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). Followed reminder on 01.02.2016. The case is re-listed for 09.03.2016.			
224	Case No.:17/4/83-ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred

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 Director, Chemicals Division
 Ministry of Chemicals and Fertilizers

	HQ File :01/83/050/00176/AM16/	RLA File :02/24/040/00199/AM15/	Lic.No/Date:0210205451 15.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). Followed reminder on 01.02.2016. The case is re-listed for 09.03.2016.			
225	Case No.:68/4/83- ALC1/2015	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00227/AM16/	RLA File :22/24/040/00087/AM15/	Lic.No/Date:2210015168 15.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.			
226	Case No.:22/4/83- ALC1/2015	Party Name:GTZ (INDIA) PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00181/AM16/	RLA File :02/24/040/00204/AM15/	Lic.No/Date:0210205457 16.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 29.09.2015 issued by Deptt. of C&PC(Chem. Div). Followed reminder on 01.02.2016. The case is re-listed for 09.03.2016.			
227	Case No.:38/4/83- ALC1/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00197/AM16/	RLA File :09/24/040/00566/AM15/	Lic.No/Date:0910061534 16.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
228	Case No.:23/4/83- ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00182/AM16/	RLA File :05/23/040/00474/AM15/	Lic.No/Date:0510392922 19.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(PC Div) . The case is re-listed for 09.03.2016.			
229	Case No.:24/4/83- ALC1/2015	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00183/AM16/	RLA File :05/23/040/00473/AM15/	Lic.No/Date:0510392921 19.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(PC Div) . The case is re-listed for 09.03.2016.			
230	Case No.:75/4/83- ALC1/2015	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00234/AM16/	RLA File :03/95/040/00873/AM15/	Lic.No/Date:0310793072 19.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

231	Case No.:73/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00403/AM16/	RLA File :17/24/040/00166/AM15/	Lic.No/Date:1710006029 19.01.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div) . The case is re-listed for 09.03.2016.				
232	Case No.:63/2/83- ALC1/2015	Party Name:MONOPOL COLORS INDIA PRIVATE LIMITED.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00136/AM16/	RLA File :03/95/040/00836/AM15/	Lic.No/Date:0310793131 20.01.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				
233	Case No.:72/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00402/AM16/	RLA File :17/24/040/00170/AM15/	Lic.No/Date:1710006032 20.01.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				
234	Case No.:74/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00404/AM16/	RLA File :17/24/040/00172/AM15/	Lic.No/Date:1710006034 20.01.2015	Defer Date:09.03.2016
Decision :D/L dated 09.02.2016 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				
235	Case No.:69/4/83- ALC1/2015	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00228/AM16/	RLA File :33/24/040/00017/AM15/	Lic.No/Date:3310030167 21.01.2015	Defer Date:09.03.2016
Decision :D/L dated 07.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				
236	Case No.:54/2/83- ALC1/2015	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00127/AM16/	RLA File :03/94/040/00966/AM15/	Lic.No/Date:0310793234 23.01.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.				
237	Case No.:7/4/83- ALC1/2015	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:14/83- ALC1/2015	Status:Case Deferred

Signature
Date: 09.03.2016
Place: Mumbai

	HQ File :01/83/050/00166/AM16/	RLA File :08/24/040/00393/AM15/	27.01.2016 Lic.No/Date:0810134391 23.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.			
238	Case No.:20/4/83- ALC1/2015	Party Name:BEE CHEMS	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00179/AM16/	RLA File :06/24/040/00031/AM15/	Lic.No/Date:0610038044 23.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case is re-listed for 09.03.2016.			
239	Case No.:77/4/83- ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00236/AM16/	RLA File :05/24/040/00509/AM15/	Lic.No/Date:0510392990 27.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
240	Case No.:62/2/83- ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00135/AM16/	RLA File :03/95/040/00845/AM15/	Lic.No/Date:0310793343 28.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 27.07.2015 issued by Deptt. of C&PC(Chem. Div)(AKA) . Re-listed for 09.03.2016.			
241	Case No.:32/4/83- ALC1/2015	Party Name:INTEGRATED FIRE PROTECTION PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00191/AM16/	RLA File :02/24/040/00211/AM15/	Lic.No/Date:0210205485 28.01.2015	Defer Date:09.03.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . Followed reminder on 25.01.2016. The case is re-listed for 09.03.2016.			
242	Case No.:78/4/83- ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00237/AM16/	RLA File :05/24/040/00508/AM15/	Lic.No/Date:0510393003 28.01.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

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 Director, Central Board of Secondary Education
 New Delhi

243	Case No.:62/4/83-ALC1/2015	Party Name:ASIATIC INDUSTRIES	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00221/AM16/	RLA File :08/24/040/00387/AM15/	Lic.No/Date:0810134455 30.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). The case re-listed for 09.03.2016.			

244	Case No.:80/4/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00239/AM16/	RLA File :05/24/040/00517/AM15/	Lic.No/Date:0510393036 30.01.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case re-listed for 09.03.2016.			

245	Case No.:8/6/83-ALC1/2015	Party Name:RALLIS INDIA LIMITED	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00338/AM16/	RLA File :03/95/040/00790/AM15/	Lic.No/Date:0310793479 02.02.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.			

246	Case No.:47/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00377/AM16/	RLA File :03/95/040/00653/AM15/	Lic.No/Date:0310793481 02.02.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

247	Case No.:82/2/83-ALC1/2015	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00155/AM16/	RLA File :03/94/040/00875/AM15/	Lic.No/Date:0310793543 03.02.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(PC Div). The case re-listed for 09.03.2016.			

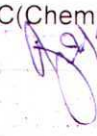
248	Case No.:71/4/83-ALC1/2015	Party Name:C AND E LIMITED	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00230/AM16/	RLA File :22/24/040/00037/AM15/	Lic.No/Date:2210015185 04.02.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/68/2011-CH-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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249	Case No.:7/6/83- ALC1/2015	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00337/AM16/	RLA File :03/95/040/00772/AM15/	Lic.No/Date:0310793571 04.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.				
250	Case No.:24/19/83- ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00800/AM15/	RLA File :30/24/040/00054/AM15/	Lic.No/Date:3010103366 06.02.2015	Defer Date:09.03.2016
Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.				
251	Case No.:38/6/83- ALC1/2015	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00368/AM16/	RLA File :10/24/040/00108/AM15/	Lic.No/Date:1010059008 06.02.2015	Defer Date:09.03.2016
Decision :D/L dated 29.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				
252	Case No.:33/4/83- ALC1/2015	Party Name:PROEC ENERGY LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00192/AM16/	RLA File :05/24/040/00530/AM15/	Lic.No/Date:0510393117 09.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/11/2012-CH-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
253	Case No.:49/4/83- ALC1/2015	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00208/AM16/	RLA File :56/24/040/00016/AM15/	Lic.No/Date:5610004542 10.02.2015	Defer Date:09.03.2016
Decision :D/L dated 03.09.2015 issued by Deptt. of C&PC(PC Div)(OPS) . Followed reminder on 30.11.2015. The case is re-listed for 09.03.2016.				
254	Case No.:34/4/83- ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00193/AM16/	RLA File :05/24/040/00515/AM15/	Lic.No/Date:0510393129 11.02.2015	Defer Date:09.03.2016
Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				


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255	Case No.:79/4/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00238/AM16/	RLA File :30/24/040/00053/AM15/	Lic.No/Date:3010103371 11.02.2015	Defer Date:09.03.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.			
256	Case No.:17/6/83-ALC1/2015	Party Name:HUNTSMAN INTERNATIONAL (INDIA) PVT. LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00347/AM16/	RLA File :03/94/040/01036/AM15/	Lic.No/Date:0310793764 11.02.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC(PC Div) . The case is re-listed for 09.03.2016.			
257	Case No.:25/19/83-ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00801/AM15/	RLA File :30/24/040/00056/AM15/	Lic.No/Date:3010103372 12.02.2015	Defer Date:09.03.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.			
258	Case No.:18/4/83-ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00177/AM16/	RLA File :04/24/040/00279/AM15/	Lic.No/Date:0410160138 12.02.2015	Defer Date:09.03.2016
	Decision :D/L dated 19.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.			
259	Case No.:42/4/83-ALC1/2015	Party Name:PROEC ENERGY LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00201/AM16/	RLA File :05/24/040/00537/AM15/	Lic.No/Date:0510393180 12.02.2015	Defer Date:
	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/11/2012-CH-II dated 13.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
260	Case No.:10/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00340/AM16/	RLA File :03/95/040/00925/AM15/	Lic.No/Date:0310793843 12.02.2015	Defer Date:09.03.2016
	Decision: Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.			


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 Ministry of Environment and Forests, Government of India

261	Case No.:11/6/83-ALC1/2015	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00341/AM16/	RLA File :03/95/040/00890/AM15/	Lic.No/Date:0310793841 12.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				

262	Case No.:18/6/83-ALC1/2015	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00348/AM16/	RLA File :03/94/040/00592/AM15/	Lic.No/Date:0310793820 12.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/321/2015-TSW dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

263	Case No.:19/6/83-ALC1/2015	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00349/AM16/	RLA File :03/94/040/01046/AM15/	Lic.No/Date:0310793860 12.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div) . The case is re-listed for 09.03.2016.				

264	Case No.:71/6/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00401/AM16/	RLA File :17/24/040/00186/AM15/	Lic.No/Date:1710006048 12.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div) . The case is re-listed for 09.03.2016.				

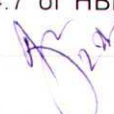
265	Case No.:41/4/83-ALC1/2015	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
	HQ File :01/83/050/00200/AM16/	RLA File :05/23/040/00391/AM15/	Lic.No/Date:0510393187 13.02.2015	Defer Date:
Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/321/2015-TSW dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				


 Director, Trade
 Department of Commerce
 Government of India, New Delhi

266	Case No.:69/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00399/AM16/	RLA File :17/24/040/00187/AM15/	Lic.No/Date:1710006049 13.02.2015	Defer Date:09.03.2016
Decision: Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				
267	Case No.:43/4/83- ALC1/2015	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00202/AM16/	RLA File :05/23/040/00517/AM15/	Lic.No/Date:0510393196 16.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.				
268	Case No.:12/6/83- ALC1/2015	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00342/AM16/	RLA File :03/94/040/01061/AM15/	Lic.No/Date:0310793959 18.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				
269	Case No.:23/19/83- ALC1/2014	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00799/AM15/	RLA File :30/24/040/00057/AM15/	Lic.No/Date:3010103374 19.02.2015	Defer Date:09.03.2016
Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div) . The case is re-listed for 09.03.2016.				
270	Case No.:54/4/83- ALC1/2015	Party Name:SHRI RAM SWITCHGEARS PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00213/AM16/	RLA File :11/24/040/00014/AM15/	Lic.No/Date:1110028128 19.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.				
271	Case No.:70/6/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00400/AM16/	RLA File :17/24/040/00193/AM15/	Lic.No/Date:1710006055 19.02.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				
272	Case No.:37/6/83- ALC1/2015	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred

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HQ File :01/83/050/00367/AM16/		RLA File :03/95/040/00961/AM15/	Lic.No/Date:0310794056 23.02.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC(Chem.Div). The case is re-listed for 09.03.2016.				
Case No.:63/6/83- ALC1/2015	Party Name:GRAND ORGANICS PVT.LTD.		Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00393/AM16/	RLA File :17/24/040/00194/AM15/	Lic.No/Date:1710006057 23.02.2015	Defer Date:	
273	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/46/2012-CH-II dated 12.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
Case No.:44/6/83- ALC1/2015	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED		Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00374/AM16/	RLA File :03/95/040/00869/AM15/	Lic.No/Date:0310794208 26.02.2015	Defer Date:	
274	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/132/2011-CH-II dated 28.12.2015, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
Case No.:58/4/83- ALC1/2015	Party Name:COOKSON INDIA PVT. LTD.		Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
275	HQ File :01/83/050/00217/AM16/	RLA File :04/24/040/00026/AM15/	Lic.No/Date:0410160212 27.02.2015	Defer Date:09.03.2016
Decision :D/L dated 13.08.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				
Case No.:20/6/83- ALC1/2015	Party Name:AADHUNIK INDUSTRIES		Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00350/AM16/	RLA File :03/94/040/01094/AM15/	Lic.No/Date:0310794250 27.02.2015	Defer Date:	
276	Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/223/2015-TSW dated 08.01.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				


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277	Case No.:1/19/83-ALC1/2014	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00777/AM15/	RLA File :17/24/040/00201/AM15/	Lic.No/Date:1710006061 05.03.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

278	Case No.:59/6/83-ALC1/2015	Party Name:EURECAT INDIA CATALYST SERVICES PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00389/AM16/	RLA File :34/24/040/00318/AM15/	Lic.No/Date:3410041044 12.03.2015	Defer Date:09.03.2016
Decision :D/L dated 16.09.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				

279	Case No.:29/6/83-ALC1/2015	Party Name:ASIATIC INDUSTRIES	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00359/AM16/	RLA File :08/24/040/00443/AM15/	Lic.No/Date:0810134801 13.03.2015	Defer Date:09.03.2016
Decision :D/L dated 20.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				

280	Case No.:65/6/83-ALC1/2015	Party Name:VIC INDUSTRIES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00395/AM16/	RLA File :17/24/040/00205/AM15/	Lic.No/Date:1710006067 16.03.2015	Defer Date:09.03.2016
Decision :D/L dated 28.10.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.				

281	Case No.:76/19/83-ALC1/2014	Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00852/AM15/	RLA File :08/24/040/00437/AM15/	Lic.No/Date:0810134862 20.03.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

282	Case No.:49/6/83-ALC1/2015	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00379/AM16/	RLA File :08/24/040/00469/AM15/	Lic.No/Date:0810134869 20.03.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of C&PC (Chem. Div). The case is re-listed for 09.03.2016.				

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283	Case No.:28/6/83- ALC1/2015	Party Name:UNITED CHEMIE PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00358/AM16/	RLA File :08/24/040/00398/AM15/	Lic.No/Date:0810134886 24.03.2015	Defer Date:09.03.2016
	Decision :D/L dated 19.11.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.			

284	Case No.:56/6/83- ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00386/AM16/	RLA File :34/24/040/00343/AM15/	Lic.No/Date:3410041101 30.03.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

285	Case No.:57/6/83- ALC1/2015	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00387/AM16/	RLA File :34/24/040/00323/AM15/	Lic.No/Date:3410041105 30.03.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of C&PC (Chem. Div). The case is re-listed for 09.03.2016.			

286	Case No.:41/6/83- ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00371/AM16/	RLA File :30/24/040/00068/AM15/	Lic.No/Date:3010103450 31.03.2015	Defer Date:09.03.2016
	Decision :D/L dated 08.12.2015 issued by Deptt. of C&PC(Chem. Div). The case is re-listed for 09.03.2016.			

287	Case No.:1/2/83- ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00074/AM16/	RLA File :09/24/040/00655/AM15/	Lic.No/Date:0910061901 20.04.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.			

288	Case No.:2/2/83- ALC1/2015	Party Name:COROMANDEL INTERNATIONAL LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00075/AM16/	RLA File :09/24/040/00656/AM15/	Lic.No/Date:0910061902 20.04.2015	Defer Date:09.03.2016
	Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.			

289	Case No.:43/6/83- ALC1/2015	Party Name:OREN HYDROCARBONS	Meet No/Date:14/83- ALC1/2015	Status:Case Deferred
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	Case No.:4/2/83- ALC1/2015	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
290	HQ File :01/83/050/00077/AM16/	RLA File :09/24/040/00016/AM16/	Lic.No/Date:0910061936 27.04.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

291	Case No.:81/6/83- ALC1/2015	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00412/AM16/	RLA File :09/24/040/00031/AM16/	Lic.No/Date:0910062075 26.05.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

292	Case No.:78/6/83-ALC1/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:09.03.2016
Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 09.03.2016.				

	Case No.:83/6/83- ALC1/2015	Party Name:RISHABH METALS & CHEMICALS PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
293	HQ File :01/83/050/00414/AM16/	RLA File :03/95/040/00040/AM16/	Lic.No/Date:0310796395 03.06.2015	Defer Date:09.03.2016
	Decision :D/L dated 18.09.2015 issued by Deptt. of C&PC(Chem. Div). Reply to D/L forward to Deptt. of C&PC(Chem. Div) on 15.12.2015. The case is re-listed for 09.03.2016.			

294	Case No.:25/12/83- ALC1/2015	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00753/AM16/	RLA File :02/24/040/00024/AM16/	Lic.No/Date:0210205875 10.06.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

295	Case No.:22/9/83- ALC1/2015	Party Name:TINA ORGANICS PRIVATE	Meet No/Date:14/83- ALC1/2015	Status:Case Deferred
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	LIMITED	27.01.2016	
HQ File :01/83/050/00556/AM16/	RLA File :05/24/040/00155/AM16/	Lic.No/Date:0510394784 02.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

296	Case No.:23/9/83- ALC1/2015	Party Name:BURDA DRUCK INDIA PVT LTD	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00557/AM16/	RLA File :05/23/040/00125/AM16/	Lic.No/Date:0510394779 02.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

297	Case No.:75/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00405/AM16/	RLA File :34/24/040/00097/AM16/	Lic.No/Date:3410041357 07.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

298	Case No.:76/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00406/AM16/	RLA File :34/24/040/00098/AM16/	Lic.No/Date: 3410041358 07.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

299	Case No.:77/6/83-ALC1/2015	Party Name:RUBAMIN LTD.	Meet No/Date: 14/83-ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00407/AM16/	RLA File :34/24/040/00096/AM16/	Lic.No/Date:3410041359 07.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

Case No.:40/12/83- ALC1/2015	Party Name:DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
HQ File :01/83/050/00768/AM16/	RLA File :03/94/040/00254/AM16/	Lic.No/Date:0310797179 13.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

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301	Case No.:79/6/83- ALC1/2015	Party Name:ACCUMETRIC SILICONES PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00409/AM16/	RLA File :04/24/040/00049/AM16/	Lic.No/Date:0410160814 16.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

302	Case No.:3/8/83- ALC1/2015	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00524/AM16/	RLA File :03/95/040/00295/AM16/	Lic.No/Date:0310797477 21.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.				

303	Case No.:2/8/83- ALC1/2015	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00523/AM16/	RLA File :05/23/040/00131/AM16/	Lic.No/Date:0510395030 22.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

304	Case No.:26/12/83- ALC1/2015	Party Name:TAKASAGO INTERNATIONAL (I) PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00754/AM16/	RLA File :04/24/040/00098/AM16/	Lic.No/Date:0410160829 22.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

305	Case No.:27/12/83- ALC1/2015	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00755/AM16/	RLA File :04/24/040/00106/AM16/	Lic.No/Date:0410160832 24.07.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.				

306	Case No.:3/14/83- ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00778/AM16/	RLA File :25/24/040/00005/AM16/	Lic.No/Date:2510004405 06.08.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration				

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Disposal of cases under HBP
for the period 01.01.2015 to 31.12.2015
Dr. K. S. Narayana Murthy
Secretary to the Government of Karnataka
Department of Chemicals and Fertilizers

of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).
The case is re-listed for 09.03.2016.

307	Case No.:2/12/83- ALC1/2015	Party Name:PRABHU POLY COLOR LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00730/AM16/	RLA File :04/24/040/00081/AM16/	Lic.No/Date:0410160900 12.08.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

308	Case No.:7/12/83- ALC1/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00735/AM16/	RLA File :09/24/040/00274/AM16/	Lic.No/Date:0910062486 12.08.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

309	Case No.:34/12/83- ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00762/AM16/	RLA File :03/95/040/00307/AM16/	Lic.No/Date:0310798120 13.08.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

310	Case No.:35/12/83- ALC1/2015	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00763/AM16/	RLA File :03/95/040/00331/AM16/	Lic.No/Date:0310798118 13.08.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

311	Case No.:39/12/83- ALC1/2015	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00767/AM16/	RLA File :09/24/040/00257/AM16/	Lic.No/Date:0910062524 20.08.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.				

312	Case No.:36/12/83- ALC1/2015	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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Signature
Director, Trade
Mark, Patents & Commerce
New Delhi

HQ File :01/83/050/00764/AM16/	RLA File :03/95/040/00411/AM16/	Lic.No/Date:0310798584 31.08.2015	Defer Date:09.03.2016
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

Case No.:3/12/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
313 HQ File :01/83/050/00731/AM16/	RLA File :15/24/040/00013/AM16/	Lic.No/Date:1510022075 01.09.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

Case No.:30/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
314 HQ File :01/83/050/00758/AM16/	RLA File :17/24/040/00047/AM16/	Lic.No/Date:1710006168 03.09.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 17.02.2016. The case is re-listed for 09.03.2016.

Case No.:32/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
315 HQ File :01/83/050/00760/AM16/	RLA File :17/24/040/00046/AM16/	Lic.No/Date:1710006167 03.09.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

Case No.:31/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
316 HQ File :01/83/050/00759/AM16/	RLA File :17/24/040/00048/AM16/	Lic.No/Date:1710006169 04.09.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

Case No.:1/10/83- ALC1/2015	Party Name:FILMLAB (I) PVT LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
317 HQ File :01/83/050/00628/AM16/	RLA File :03/94/040/00439/AM16/	Lic.No/Date:0310798684 07.09.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

Signature
Date: 09.03.2016
Director General of Trade
and Commerce
Ministry of Commerce
Government of India

318	Case No.: 8/14/83- ALC1/2015	Party Name: DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 14/83- ALC1/2015 27.01.2016	Status: Case Deferred
	HQ File :01/83/050/00783/AM16/	RLA File :03/94/040/00448/AM16/	Lic.No/Date: 0310798685 07.09.2015	Defer Date: 09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

Case No.:28/12/83-ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
HQ File :01/83/050/00756/AM16/	RLA File :17/24/040/00051/AM16/	Lic.No/Date:1710006174 09.09.2015	Defer Date:09.03.2016

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

320	Case No.:29/12/83- ALC1/2015	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00757/AM16/	RLA File :17/24/040/00053/AM16/	Lic.No/Date:1710006176 11.09.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

Case No.:6/14/83-ALC1/2015	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00781/AM16/	RLA File :03/94/040/00496/AM16/	Lic.No/Date:0310799012 22.09.2015	Defer Date:

321 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/31/2016-TSW dated 09.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/14/83- ALC1/2015	Party Name:CLASSIC MARBLE COMPANY PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Approved
HQ File :01/83/050/00782/AM16/	RLA File :03/94/040/00495/AM16/	Lic.No/Date:0310799011 22.09.2015	Defer Date:

322 Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their Letter No. 7/31/2016-TSW dated 09.02.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of the Director
Department of Commerce
New Delhi

323	Case No.:17/12/83- ALC1/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00745/AM16/	RLA File :02/24/040/00125/AM16/	Lic.No/Date:0210206195 30.09.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

324	Case No.:2/10/83- ALC1/2015	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00629/AM16/	RLA File :05/23/040/00226/AM16/	Lic.No/Date:0510395836 07.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.			

325	Case No.:4/12/83- ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00732/AM16/	RLA File :05/23/040/00279/AM16/	Lic.No/Date:0510395846 08.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

326	Case No.:5/12/83- ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00733/AM16/	RLA File :05/23/040/00288/AM16/	Lic.No/Date:0510395848 08.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

327	Case No.:6/12/83- ALC1/2015	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00734/AM16/	RLA File :05/23/040/00286/AM16/	Lic.No/Date:0510395847 08.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			

328	Case No.:9/14/83- ALC1/2015	Party Name:DORF- KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00784/AM16/	RLA File :03/94/040/00418/AM16/	Lic.No/Date:0310799301 09.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014).			

On 09/03/2016
at 10:00 AM
for 12/03/2016

The case is re-listed for 09.03.2016.

329	Case No.:9/12/83- ALC1/2015	Party Name:CRYSTAL CROP PROTECTION PVT. LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00737/AM16/	RLA File :05/23/040/00299/AM16/	Lic.No/Date:0510395896 13.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

330	Case No.:15/12/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00743/AM16/	RLA File :15/24/040/00016/AM16/	Lic.No/Date:1510022078 14.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

331	Case No.:16/12/83- ALC1/2015	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00744/AM16/	RLA File :15/24/040/00017/AM16/	Lic.No/Date:1510022079 14.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

332	Case No.:2/14/83- ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00777/AM16/	RLA File :25/24/040/00008/AM16/	Lic.No/Date:2510004419 15.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 17.02.2016. The case is re-listed for 09.03.2016.				

333	Case No.:13/12/83- ALC1/2015	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00741/AM16/	RLA File :05/24/040/00336/AM16/	Lic.No/Date:0510395964 16.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.				

334	Case No.:14/12/83- ALC1/2015	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File	RLA File	Lic.No/Date:0510395962	Defer

अध्यक्ष, राष्ट्रीय निर्यात आयोग
आयुक्त, निर्यात प्रशासन
विभाग, निर्यात प्रशासन
मंत्रालय, भारत सरकार
नई दिल्ली

:01/83/050/00742/AM16/		:05/23/040/00290/AM16/		16.10.2015		Date:09.03.2016	
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC (Chem.Div) for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.							
335	Case No.:33/12/83-ALC1/2015	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred			
	HQ File :01/83/050/00761/AM16/	RLA File :30/24/040/00024/AM16/	Lic.No/Date:3010103630 16.10.2015	Defer Date:09.03.2016			
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.						
336	Case No.:8/12/83-ALC1/2015	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred			
	HQ File :01/83/050/00736/AM16/	RLA File :08/24/040/00188/AM16/	Lic.No/Date:0810136338 19.10.2015	Defer Date:09.03.2016			
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.						
337	Case No.:11/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred			
	HQ File :01/83/050/00739/AM16/	RLA File :05/24/040/00338/AM16/	Lic.No/Date:0510395992 20.10.2015	Defer Date:09.03.2016			
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.						
338	Case No.:12/12/83-ALC1/2015	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred			
	HQ File :01/83/050/00740/AM16/	RLA File :05/24/040/00337/AM16/	Lic.No/Date:0510395991 20.10.2015	Defer Date:09.03.2016			
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 01.02.2016. The case is re-listed for 09.03.2016.						
339	Case No.:1/14/83-ALC1/2015	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred			
	HQ File :01/83/050/00776/AM16/	RLA File :25/24/040/00009/AM16/	Lic.No/Date:2510004422 23.10.2015	Defer Date:09.03.2016			
	Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 17.02.2016. The case is re-listed for 09.03.2016.						

340	Case No.:10/14/83- ALC1/2015	Party Name:PLASTIBLENDS INDIA LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00785/AM16/	RLA File :03/95/040/00512/AM16/	Lic.No/Date:0310799638 23.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of C&PC(PC Div) for providing the comments. U.O issued on 17.02.2016. The case is re-listed for 09.03.2016.				

341	Case No.:19/12/83- ALC1/2015	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00747/AM16/	RLA File :05/23/040/00309/AM16/	Lic.No/Date:0510396015 26.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

342	Case No.:22/12/83- ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00750/AM16/	RLA File :05/23/040/00312/AM16/	Lic.No/Date:0510396016 26.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

343	Case No.:24/12/83- ALC1/2015	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00752/AM16/	RLA File :05/24/040/00174/AM16/	Lic.No/Date:0510396024 26.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

344	Case No.:21/12/83- ALC1/2015	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
	HQ File :01/83/050/00749/AM16/	RLA File :05/23/040/00315/AM16/	Lic.No/Date:0510396032 27.10.2015	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

345	Case No.:20/12/83- ALC1/2015	Party Name:TOYO INK INDIA PRIVATE LIMITED,	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
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 Dy. Commr. (Trade)
 P. S. D. (New Delhi)

	HQ File :01/83/050/00748/AM16/	RLA File :05/24/040/00318/AM16/	Lic.No/Date:0510396044 28.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
	Case No.:23/12/83- ALC1/2015	Party Name:SHIVA EXIM ENTERPRISES	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
346	HQ File :01/83/050/00751/AM16/	RLA File :05/24/040/00349/AM16/	Lic.No/Date:0510396052 29.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
	Case No.:18/12/83- ALC1/2015	Party Name:KLJ ORGANIC LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
347	HQ File :01/83/050/00746/AM16/	RLA File :05/23/040/00314/AM16/	Lic.No/Date:0510396079 30.10.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
	Case No.:1/12/83- ALC1/2015	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
348	HQ File :01/83/050/00729/AM16/	RLA File :03/95/040/00606/AM16/	Lic.No/Date:0310800255 16.11.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
	Case No.:4/14/83- ALC1/2015	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
349	HQ File :01/83/050/00779/AM16/	RLA File :17/24/040/00066/AM16/	Lic.No/Date:1710006209 18.11.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			
	Case No.:5/14/83- ALC1/2015	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:14/83- ALC1/2015 27.01.2016	Status:Case Deferred
350	HQ File :01/83/050/00780/AM16/	RLA File :17/24/040/00065/AM16/	Lic.No/Date:1710006208 18.11.2015	Defer Date:09.03.2016
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.			


 Director, Directorate of Agriculture
 Government of India, New Delhi

	Case No.:11/14/83-ALC1/2015	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:14/83-ALC1/2015 27.01.2016	Status:Case Deferred
351	HQ File :01/83/050/00786/AM16/	RLA File :08/24/040/00357/AM16/	Lic.No/Date:0810137002 12.01.2016	Defer Date:09.03.2016
Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.				

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The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 09.03.2016.

THE FOLLOWING CASES HAVE BEEN CONSIDERED IN NORMS COMMITTING MEETING No. 14/16 DATED 27.01.2016 (HELD ON 10.02.2016) **OUT OF AGENDA** AS THE DECISION WAS PENDING FOR LONG TIME.

Case No M- 259 (1) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/82/50/482/AM14/DES-IV RLA F.No.03/94/40/07/AM14 Lic. No.0310740656 dated 08.07.2013
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export and import item approved in the meeting No.15/82 dated 31.10.2013 without any other change in the decision taken by NC in its Meeting No. 15/82 dated 31.10.2013, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astrolide Pure (Astrolide content: 100%)	Astrolide (S) (Astrolide content: 100%)	Astrolide Pure (Astrolide content: 100%)

Import item as per AA	Import item as per NC	Import item recommended
Propylene Oxide	S- Propylene Oxide	Propylene Oxide

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (2) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/83/50/312/AM14/DES-IV RLA F.No.03/94/40/1000/AM15 Lic. No.0310793300 dated 27.01.2015
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP) (Astromusk in Diethyl Phthalate Total Astromusk Content: 62.5% Min.)	Astromusk (DEP) Astromusk (Astromusk in Diethyl Phthalate Total Astromusk Content: 62.5% Min.)	Astromusk (DEP) (Astromusk in Diethyl Phthalate Total Astromusk Content: 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Director, Central Board of Secondary Education
Ministry of Education, Government of India
New Delhi

The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.15/83 dated 07.01.2015 without any other change in the decision taken by NC in its Meeting No. 15/83 dated 07.01.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (BB) (Astromusk in Benzyl Benzoate. Total Astromusk Content: 62.5% Min.)	Astromusk (BB) (Astromusk in Diethyl Phthalate/ Isopropyl/ Myristate/ Benzyl Benzoate/ Dipropylene/ Glycol Main Total Astromusk Content: 62.5% Min.)	Astromusk (BB) (Astromusk in Benzyl Benzoate. Total Astromusk Content: 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (6) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/83/50/468/AM16/DES-IV RLA F.No.03/94/40/1150/AM15 Lic. No.0310794613 dated 16.03.2015
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.11/83 dated 18.11.2015 without any other change in the decision taken by NC in its Meeting No. 11/83 dated 18.11.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk Content: 62.5% Min.)	Astromusk (DEP) Astromusk (Astromusk in Diethyl Phthalate Total Astromusk Content: 62.5% Min.)	Astromusk (DEP) (Astromusk in Diethyl Phthalate. Total Astromusk Content: 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (7) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/82/50/950/AM14/DES-IV RLA F.No.03/94/40/626/AM14 Lic. No.0310754842 dated 22.10.2013
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.19/82 dated 02.01.2014 without any other change in the decision taken by NC in its Meeting No. 19/82 dated 02.01.2014, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk Concentrate (Astromusk Content: 100%)	Astromusk (S) Concentrate (Astromusk Content: 100%)	Astromusk Concentrate (Astromusk Content: 100%)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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 Director, Central Board of Secondary Education
 Ministry of Education, Government of India
 New Delhi

Case No M- 259 (8) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/83/50/377/AM14/DES-IV RLA F.No.03/94/40/228/AM14 Lic. No.0310740482 dated 05.07.2013
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.15/83 dated 07.01.2015 without any other change in the decision taken by NC in its Meeting No. 15/83 dated 07.01.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (IPM) (Astromusk in Isopropyl Myristate Main. Total Astromusk Content: 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl/ Myristate Benzyl Benzoate Total Astromusk Content: 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl Myristate Main. Total Astromusk Content: 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (9) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/83/50/935/AM14/DES-IV RLA F.No.03/94/40/742/AM14 Lic. No.0310762310 dated 18.12.2013
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.15/83 dated 07.01.2015 without any other change in the decision taken by NC in its Meeting No. 15/83 dated 07.01.2015, as under:-

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (IPM) (Astromusk in Isopropyl Myristate Main. Total Astromusk Content: 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl/ Myristate/ Benzyl Benzoate Total Astromusk Content: 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl Myristate Main. Total Astromusk Content: 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (10) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Camphor & Allied Products Ltd., Mumbai F.No.01/83/50/593/AM14/DES-IV RLA F.No.03/94/40/433/AM14 Lic. No.0310749669 dated 16.09.2013
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The Committee considered the case out of agenda. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to amend the name of export item approved in the meeting No.15/83 dated 07.01.2015 without any other change in the decision taken by NC in its Meeting No. 15/83 dated 07.01.2015, as under:-

[Handwritten signature]
 Director, Trade & Commerce
 Government of India
 New Delhi

Export item as per AA	Export item as per NC	Export item recommended
Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content: 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl/ Myristate Benzyl Benzoate Total Astromusk Content: 62.5% Min.)	Astromusk (IPM) (Astromusk in Isopropyl Myristate. Total Astromusk Content: 62.5% Min.)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (11) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Omtech Chemical Industries Pvt. Ltd., Mumbai F.No.01/83/50/739/AM12/DES-IV RLA F.No.03/94/40/433/AM14 Lic. No.0310675507 dated 09.01.2012
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of C&PC vide their U.O. No. 14010/14/2015-PC-II dated 19.01.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (12) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Saint – Gobain Glass India Ltd., Chennai F.No.01/83/50/841/AM13/DES-IV RLA F.No.04/24/40/170/AM13 Lic. No.0410142316 dated 01.03.2013
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The Committee considered the case out of agenda for discussing the request of the firm for allowing them import of Furnace Oil. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to allowed the firm to import Furnace Oil for a quantity of 266.73 Kgs per MT of export product subject to 5% of FOB value of export as per "General Note on Fuel". The same decision was earlier taken in the Meeting No.5/83 dated 08.07.2015.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (13) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Saint – Gobain Glass India Ltd., Chennai F.No.01/83/50/154/AM13/DES-IV RLA F.No.04/24/40/341/AM12 Lic. No.0410135520 dated 04.12.2012
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The Committee considered the case out of agenda for discussing the request of the firm for allowing them import of Furnace Oil. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to allowed the firm to import Furnace Oil for a quantity of 266.73

30/01/2016
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Kgs per MT of export product subject to 5% of FOB value of export as per "General Note on Fuel". The same decision was earlier taken in the Meeting No.5/83 dated 08.07.2015.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M- 259 (14) NC No.14/16 Dated 27.01.2016 (held on 10.02.2016)	M/s. Saint – Gobain Glass India Ltd., Chennai F.No.01/83/50/611/AM12/DES-IV RLA F.No.04/24/40/149/AM12 Lic. No.0410128517 dated 26.02.2011
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The Committee considered the case out of agenda for discussing the request of the firm for allowing them import of Furnace Oil. Based on approval of Deptt. of C&PC (Chem.Div) during the meeting on 10.02.2016, the Committee decided to allowed the firm to import Furnace Oil for a quantity of 266.73 Kgs per MT of export product subject to 5% of FOB value of export as per "General Note on Fuel". The same decision was earlier taken in the Meeting No.5/83 dated 08.07.2015.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Date:23.02.2016
Place:New Delhi

K. K Mushahary
Foreign Trade Development Officer

201

Foreign Trade Development Officer
Ministry of Commerce
New Delhi

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Dujodwala Products Pvt. Ltd. for the import of raw material against the export of ^{PT}DISTILLED TURPENTINE OIL.

(Advance Authorization No.0310609800 dated 6.1.2011)

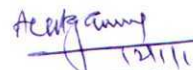
Ref: U.O. No. 01/83/50/770/AM-16/DES-IV/812 dated 18.12.2015

M/s. Dujodwala Products Pvt. Ltd. have submitted present application for the import of raw material against the export of DISTILLED TURPENTINE OIL.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
DISTILLED TURPENTINE OIL	1 kg	1. TURPENTINE OIL	1.10 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/14/2015-CH-II dated 12.01.2016



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M-250

F. No. 7/378/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance authorization for the export of Colouring Books with Crayons-M/s M/s JAK Printers Pvt. Ltd.,

Ref: DGFT UO. No. 01/83/050/781/AM-11/DES-IV

Advance Auth. No. 0310572037 Dated 24-04-2010

As per details furnished by the applicant the item of export is colouring books and applicant intent to export crayons on net to net basis, accordingly the following norms is recommended:

Export Item

<u>S.No.</u>	<u>Description of Item</u>	<u>Quantity</u>
1	Printed books (printing paper uncoated single coloured 100GSM- 1680 kgs Paper Board Coated 320GSM -2030 Kgs ,relevant Ink-22 Kgs Lamination film BOPP-85 Kgs) Colouring Books with Crayons Packed in Blister 4 titles Each Box weighing -260 grams Dog-5000 sets Cat-5000 sets Bunny -5000 sets Bear-5000 sets-Total sets 2000 Total Net weight 5200 kgs (net to net free of Cost material as per Para 4.1.8 of FTP)	5200 Kg (20,000 nos)

Import Item

1	Crayons Packed in Blister 4 titles Each Box weighing -260 grams Dog-5000 sets Cat-5000 sets Bunny -5000 sets Bear-5000 sets-Total sets 20000 Total Net weight 5200 kgs	Net to Net with accountability in Export
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DGFT (DES-IV)

N-7/378/15 - TSW/34 Dn 17/2/16

18/4/16

Nand Lal
(NAND LAL)
Consultant
16.02.2016

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

14
Mr 253

Subject: Advance Authorization application from M/s. P.I. Industries Ltd. for the import of raw material against the export of Fenoxanil N- (1-Cyano-1, 2-dimethylpropyl) -2-(2,4-dichlorophenoxy)

(Advance Authorization No. 1310045463 dated 19.12.2013).

Ref: U.O. No. 01/83/50/760/AM-14/DES-4/89 dated 06.01.2016.

M/s. P.I Industries Ltd. have submitted present application for the import of raw material against the export of Fenoxanil N- (1-Cyano-1, 2-dimethylpropyl) -2-(2,4-dichlorophenoxy)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Fenoxanil N- (1-Cyano-1, 2-dimethylpropyl) -2-(2,4-dichlorophenoxy)	1 Kg.	1. 2-(2,4-Dichlorophenoxy) – propionic acid (DP-p acid tech)	0.0825 Kg.
		2. 2-Amino-2, 3-Dimethyl Butyronitrile	0.400 Ltr.
		3. n-Hexane	0.897 Kg.
		4. Toluene	0.153 Kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/28/2012-CH-II dated 04.02.2016


19/2

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Makwell Plasticizers P.Ltd for the import of raw materials against the export of Chlorinated Paraffin(Chlorine Content 40% to 45%)etc.

Ref: U.O. No. 01/82/050/51/ AM-13/DES-4/686, dated 05.10.2015

Ref: U.O. No. 01/82/050/50/ AM-13/DES-4/690, dated 05.10.2015

M/s. Makwell Plasticizers P.Ltd have submitted present applications for the import of raw materials against the export of Chlorinated Paraffin(Chlorine Content 40% to 45%)

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

Advance Authorization No. 0310690440 dated 12.4.2012

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin 40%- 45% (Chlorine Content 40% to 45%)	1 kg.	1. Paraffin(C10-C20)	0.595 Kg.
		2. Chlorine	0.800 kg
		3. Tin Stabilizer	0.010 kg

Advance Authorization No. 0310627591 dated 21.4.2011

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin 40% - 45% (Chlorine Content 40% to 45%)	1 kg.	1. Paraffin(C10-C20)	0.595 Kg.
		2. Chlorine	0.800 kg
		3. Tin Stabilizer	0.010 kg

Advance Authorization No. 0310626803 dated 15.4.2011

1. Item of Export	Qty.	Item of Import	Qty
Chlorinated Paraffin (Chlorine Content 25% - 30%)	1 kg.	1. Paraffin(C10-C20)	0.700 Kg.
		2. Chlorine	0.290 kg
		3. Tin Stabilizer	0.010 kg

This issues with the approval of competent authority.

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shr K. K. Mushahari, FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/47 /2012-CH-II dated 3.12. 2015

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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M-255

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of Syndet Noodles (Galaxy- SN 8523)

Advance Authorization No 0310793427 dated 30.1.2015

Ref: DGFT U.O. No. 01/83/50/076 /AM-16/DES-IV/587, dated 26.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of Synder Noodles (Galaxy- SN 8523)

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

Item of Export	Qty.	Item of Import	Qty
Syndet Noodles (Galaxy- SN 8523)	1 kg.	1. LAURYL ALCOHOL (C1218)/ LAURYL STEARYL ALCOHOL	0.1763 kg.
		2. MALEIC ANHYDRIDE	0.0497 kg
		3. CETO STEARYL ALCOHOL	0.0946 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015


30/9/2015

14
M-256

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. Galaxy Surfactants Pvt. Ltd. for the import of raw material against the export of COCOBETAINE

Advance Authorization No 0310793622 dated 5.2.2015

Ref: DGFT U.O. No. 01/83/50/0308 /AM-16/DES-IV/482, dated 5.8.2015

M/s. Galaxy Surfactants Pvt. Ltd. have submitted present application for the import of raw material against the export of COCOBETAINE

The application have been examined and the Department recommends the following norms for the present Advance Authorization application.

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Item of Export	Qty.	Item of Import	Qty
COCOBETAINE	1 kg.	1. DIMETHYL LAURYL AMINE	0.2230 kg.
		2. MONO CHLORO ACETIC ACID	0.0956 kg
		3. CAUSTIC SODA LYE	0.0907 kg

This issues with the approval of competent authority.

A.K. Agarwal
30.9.15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/148/2011 -CH-II dated 30.9.2015

24/2/2016

Proposed amended SION at A3383

Item to be Exported	Quantity
Transformer Oil (conforming to IEC 296 class I and class II/ IEC60296)	1 KG

Raw-material recommended for Import

Raw-material recommended for import	
1. Base Oil/Base Stock, of any description (having Viscosity at 40 degree centigrade, 20 cst Max.)"	1.02 KG.

Proposed amended SION at A3385

Item to be Exported	Quantity
Light Liquid Paraffin/ Light white oil/ light mineral oil BP/USP	1 KG

Raw-material recommended for Import

Raw-material recommended for import	
1. Base Oil/Base Stock, of any description (having Viscosity at 40 degree centigrade - 40 cst Max.)	1.06 KG.
2. Isopropyl Alcohol	0.05 kg.

Proposed amended SION at A3386

Item to be Exported	Quantity
Liquid Paraffin/ white oil Heavy/ mineral oil Heavy BP/USP (Other than covered in SION No. A3385)	1 KG

Raw-material recommended for Import

Raw-material recommended for import	
"Base Oil/Base Stock, of any description (having Viscosity at 40 degree centigrade, 20 cst Max.)"	1.08 KG.
2. Isopropyl Alcohol	0.05 kg.

Proposed amended SION at A3387

Item to be Exported	Quantity
Light Liquid Paraffin/ Light white oil/ light mineral oil	1 KG

Raw-material recommended for Import

Raw-material recommended for import	
Base Oil/Base Stock, of any description (having Viscosity at 40 degree centigrade, 40 cst Max.)	1.02 KG.

Proposed amended SION at A3388

Item to be Exported	Quantity
Liquid Paraffin/ white oil Heavy/ mineral oil Heavy (Other than covered in SION No. A3387)	1 KG

Raw-material recommended for Import

Raw-material recommended for import	
Base Oil/Base Stock, of any description (having Viscosity at 40 degree centigrade, 120 cst Max.)	1.03 KG.

This issues with the approval of competent authority.

Ministry of Commerce & Industry
 ✓ (Attn. Shri Daya Shankar, Dy. DGFT, DES-4)
 Directorate General of Foreign Trade
 Udyog Bhavan, New Delhi-110011

Laram
 (Dharam Vir) 10/3/2014
 Section Officer

14
M-269

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Request from M/s. Bhalla Chemical Works Pvt. Ltd. for inclusion of additional items of raw materials for import against the of Advance Authorization No. 0510183194 dated 23.5.2006.

The undersigned is directed to DGFT O.M. No. 01/82/50/309/ AM- 07/DES-IV/718 dated 30.10.2015 on the subject mentioned above. The representation has again been examined in this Department based on the additional information furnished by the firm. It was noted that additional items of import i.e. Caustic Soda Flakes and Polyethylene Glycol were not considered against the export of second item i.e. Zirconium Oxide in the Advance Authorization No. 0510183194 dated 23.5.2006. The firm have requested for allowing these items as these are required in the manufacturing process of Zirconium Oxide.

The request of the firm has been examined in this Department and additional items i.e. Polyethylene Glycol as 0.05 kg/kg of export of Zirconium Oxide and Caustic Soda Flakes as 2.78 kg/kg of export of Zirconium Oxide may be considered for the purpose of EODC/Regularization.

This issue with the approval of competent authority.

Agarwal
19/11/15
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/23/2015-CH-II dated 14.12.2015

Agarwal
14/12/2016

14
09

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. UPL Ltd. for the import of raw material against the export of Acephate 97% UP OR WG OR DF.

(Advance Authorization No. 0310786724 dated 11.7.2014)
(Advance Authorization No. 0310728821 dated 20.3.2013) ✓
(Advance Authorization No. 0310737714 dated 14.6.2013)
(Advance Authorization No. 0310795222 dated 9.04.2015)
(Advance Authorization No. 0310793481 dated 2.2.2015)
(Advance Authorization No. 0310793841 dated 12.2.2015)

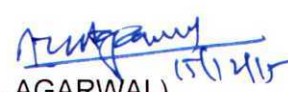
M/s. UPL Ltd. have submitted present application for the import of raw material against the export of Acephate 97% UP OR WG OR DF.

The application have been examined and the Department recommends the following norms for the present Advance Authorization applications.

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1. Item of Export	Qty.	Item of Import	Qty
Acephate 97% UP OR WG OR DF	1 kg.	1. O,O- Dimethyl Phosphoramido Thioate (DMPAT 95% Min.)	1.077 Kg
		2. Methylene Dichloride	0.081 kg.
		3. Acetic Anhydride	0.773 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/5/2013 -CH-II dated 15.12.2015

A 70/2

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s. Cropnosys India Pvt. Ltd. for the import of raw material against the export of Fluazinam Technical Minimum 98%

(Advance Authorization No. 0310786547 dated 8.7.2014)

Ref: U.O. No. 01/83/50/638/AM-15/DES-IV/1001 dated 19.3.2015

M/s. Cropnosys India Pvt. Ltd. have submitted present application for the import of raw material against the export of Fluazinam Technical Minimum 98%

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

0310730970 dt. 10.04.13 ✓

1. Item of Export	Qty.	Item of Import	Qty
Fluazinam Technical Minimum 98%	1 kg	1. 2,4 Dichloro 3,5 Dinitrobenzotrifluoride Minimum 98%	1. 010 kgs
		2. 2 Amino-3-Chloro-5- trifluoromethyl Pyridine Minimum 98%	0.647 kgs

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri Ram Sagar Panjiar, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/20/2014 -CH-II dated 25.6.2015



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Bhagiradha Chemicals & Industries Ltd.
for the import of raw material against the export of Azoxystrobin Technical 98%

(Advance Authorization No. 0910060179 dated 22.5.2014)

Ref: U.O. No. 01/83/50/507/AM-15/DES-IV/928 dated 26.2.2015

M/s. Bhagiradha Chemicals & Industries Ltd. have submitted present application for the
import of raw material against the export of Azoxystrobin Technical 98%

The application has been examined and the Department recommends the following
norms for the present Advance Authorization application.

0910057614 dH . 19.09.13 ✓

1. Item of Export	Qty.	Item of Import	Qty
Azoxystrobin Technical 98%	1 kg	1. 2- Hydroxyl Phenyl Acetic Acid	0.880 kg
		2. Trimethyl orthoformate	0. 860 kg
		3. 4,6 Dichloropyrimide	0.800 kg
		4. Ortho-cyano phenol	0.378 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan,New Delhi -11.
Deptt. of C&PC U.O. No. 14010/17/2012 -CH-II dated 10.7.2015



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR) .

(Advance Authorization No. 3410029669 dated 08.03.2011)

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

3410038438 dt. 13.11.13 ✓

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR)	1 kg	1. CHLORANTRANILIPORLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX E2Y45 TECHNICAL)	0.00408 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC) .

(Advance Authorization No. 3410037492 dated 25.07.2013) — 29-7-15 3/83-A

(Advance Authorization No. 3410038456 dated 18.11.2013) — 15-11-13 - 14 ✓

(Advance Authorization No. 3410038455 dated 04.09.2013) — 14

(Advance Authorization No. 3410037818 dated 04.09.2013) — 29-7-15 - 3/83A

(Advance Authorization No. 3410039081 dated 23.01.2014) — 29-7-15 3/83A

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

A.K. Agarwal
12/11/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

14/12/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

M-12/39
14/36

Subject: Advance Authorization application from M/s. E.I. Dupont Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013) — 29-7-15 3/83-A
(Advance Authorization No. 3410038456 dated 18.11.2013) 15-11-13 - 14
(Advance Authorization No. 3410038455 dated 04.09.2013) — 14
(Advance Authorization No. 3410037818 dated 04.09.2013) — 29-7-15 - 3/83A
(Advance Authorization No. 3410039081 dated 23.01.2014) — 29-7-15 3/83A

M/s. E.I. Dupont Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC)	1 kg	1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT)	0.194 kg.
		2. ATLOX 4913	0.031 kg
		3. ATLOX 4894	0.020 kg
		4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)	0.010 kg
		5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)	0.0026 kg
		6. PROXYL GXL (PROXEL GXL)	0.001 kg
		7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)	0.005 kg
		8. PROPYLENE GLYCOL (PROPANEDIOL)	0.069 kg

This issue with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

12/2/16

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Sub: Advance Authorization applications from M/s. Excel Crop Care Ltd. for the import of raw material against the export of Chloropyriphos 48% EC/ Chloropyriphos Technical 94% Min etc.

M/s. Excel Crop Care Ltd. have submitted present application for the import of raw material against the export of Chloropyriphos 48% EC/ Chloropyriphos Technical 94% Min etc. The applications have been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorisation No.0310786433 dated 4.7.2014)

1. Item of Export	Qty.	Item of Import	Qty
Chloropyriphos 48% EC	1 Litre	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.330 kg.
		2. Diethyl Thiophosphoryl Chloride (DTCL)	0.300 kg
		3. Solvent CIX	0.282 kg

(Advance Authorisation No.0310786469 dated 7.7.2014)

(Advance Authorisation No.0310790839 dated 7.11.2014) 0310782315 dt. 21.05.14 ✓

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2. Item of Export	Qty.	Item of Import	Qty
Chloropyriphos Technical 94% Min	1 kg.	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.641 kg.
		2. Diethyl Thiophosphoryl Chloride	0.590 kg

(Advance Authorisation No.0310740469 dated 5.7.2013)

3. Item of Export	Qty.	Item of Import	Qty
Tebuconazol Technical	1 kg.	1. T- Oxirane	0.923 kg.
		2. 1,2,4 - Triazole	0.167 kg

(Advance Authorization No.0310743000 dated 26.7.2013)

4. Item of Export	Qty.	Item of Import	Qty
Ammonium Salt of Glyphosate 71% SG	1 kg.	1. N- Phosphono Methyl Imino Diacetic Acid	1.075 kg.
		2. Hydrogen Peroxide (50% Strength)	0.371 kg

This issues with the approval of competent authority.

A.K. Agarwal
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 15022/4/2015-CH-II Dated 10.09.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of PRODUCT -21-BN (POLYETHYLENE GLYCOL 40 HYDROGENATED CASTOR OIL).

(Advance Authorization No. 1710005830 dated 29.05.2014)

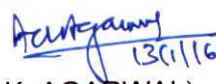
Ref: U.O. No. 01/83/050/473/AM-15/DES-IV/757 dated 02.12.2015

M/s. Esteem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of PRODUCT -21-BN (POLYETHYLENE GLYCOL 40 HYDROGENATED CASTOR OIL).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PRODUCT -21-BN (POLYETHYLENE GLYCOL 40 HYDROGENATED CASTOR OIL).	1 kg	1. ETHYLENE OXIDE	0.653 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 13.01.2016


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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. INDOTAN Chemicals Ltd for the import of raw material against the export of BASIC CHROMIUM SULPHATE

(Advance Authorization No. 0210205670 dated 23.3.2015)

Ref: U.O. No. 01/83/50/380 AM- 16/DES-4/571 dated 24.8.15

M/s. INDOTAN Chemicals Ltd have submitted present application for the import of raw material against the export of BASIC CHROMIUM SULPHATE

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

0210203847 dt. 05.06.14 ✓

1. Item of Export	Qty.	Item of Import	Qty
BASIC CHROMIUM SULPHATE (BASICITY 33%-35%)	1 kg	1. SODIUM DICHROMATE	0.487 kg

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This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi-11.
Deptt. of C&PC U.O. No. 14010/31/2015-CH-II dated 4.12.2015

Agas 10/14 ✓

14/08

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)

(Advance Authorization No.0410159948 dated 01.01.2015)

Ref: U.O. No. 01/83/50/083/AM-16/DES-IV/720 dated 25.05.2015)

M/s. Oren Hydrocarbons Pvt. Ltd. have submitted present application for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

0410158765 dt. 19.06.14 ✓

1. Item of Export	Qty.	Item of Import	Qty
MODIFIED STARCH PREGEL STARCH, DEXTRID, POLYSAL, KMC HYDRO, POLYSAL T, POLYSAL HT, PAL FLC, DEXTRID LTE & MILSTARCH	1 kg	1. TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)	0.900 kg.

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/20/2011-CH-II dated 12.01.2016.



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization applications from M/s. CAMPHOR & ALLIED PRODUCTS Ltd. for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

(Advance Authorizations No. 0310788476 dated 27.08.14,
(Advance Authorizations No. 0310775539 dated 23.3.2014,
(Advance Authorizations No. 0310788319 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310788690 dated 3.9.14,
(Advance Authorizations No. 0310788475 dated 27.8.2014,
(Advance Authorizations No. 0310788322 dated 25.8.14,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310790352 dated 17.10.2014,
(Advance Authorizations No. 0310789200 dated 15.9.2014,
(Advance Authorizations No. 0310789662 dated 25.9.14, ✓
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 3110065261 dated 6.2.2015,
(Advance Authorizations No. 0310794148 dated 25.2.2015,

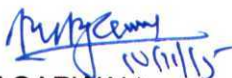
M/s. CAMPHOR & ALLIED PRODUCTS Ltd. have submitted present applications for the import of raw materials against the export of ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)

The applications has been examined and the Department recommends the following norms for the present Advance Authorization application.

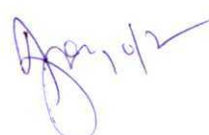
(51)

1. Item of Export	Qty.	Item of Import	Qty
ASTROMUSK (IPM) (ASTOMUSK IN ISOPROPYL MYRISTATE, TOTAL ASTOMUSK CONTENT 62.5%MIN.)	1 kg.	1. ISOAMYLENE	0.3011 Kg.
		2. PROPYLENE OXIDE	0.1824 kg
		3. ALPHA METHYL STYRENE	0.4626 kg
		4. PARAFORMALDEHYDE	0.088 kg
		5. ISOPROPYL MYRISTATE	0.350 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/47 /2014-CH-II dated 10.11. 2015



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310791360 dated 24.11.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STERO SA 400 (F) (Stearic Acid Ethoxylated)	1 kg	1. STEARIC ACID	0.1806 Kg
		2. ETHYLENE OXIDE	0.8394 Kg
2. STERCOPOL 120405 (Lauryl Alcohol Ethoxylate Propoxylate/Lauryl Alcohol 4 moles Ethoxylate)	1 Kg.	1. LAURYL ALCOHOL	0.2998 Kg
	1 Kg.	2. ETHYLENE OXIDE	0.2720 Kg
		3. PROPYLENE OXIDE	0.4482 Kg
3. STERO NC 100 (Nonyl Phenol Poly Glycol Ether/Nonyl Phenol 9.5 mole Ethoxylated)	1 Kg.	1. NONYL PHENOL	0.3517 kg
		2. ETHYLENE OXIDE	0.6682 Kg
4. STEROL 1310 (Iso Tri Decanol Ethoxylate/Iso Tri Decanol 9 moles Ethoxylate)	1 Kg.	1. ISO TRI DECANOL (ITDA)	0.3423 Kg
		2. ETHYLENE OXIDE	0.6777 Kg
5. STERO CO 350 (Polyethylene Triglyceride Ricinoleic Acid/Triglyceride Ricinoleic Acid 45 mole Ethoxylated)	1 Kg.	1. ETHYLENE OXIDE	0.6940 Kg
6. STEROL 161818 (Cetostearyl Alcohol Poly Glycol Ether/Ceto Stearyl Alcohol 17 mole ethoxylated)	1 Kg	1. CETO STEARYL ALCOHOL	0.2600 Kg
		2. ETHYLENE OXIDE	0.7599 Kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310791431 dated 26.11.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STERCOPOL 100615 (Iso Decanol 6 mole ethoxylate Propoxylate 15 mole ethoxylate))	1 Kg.	1. ISO DECANOL	0.1240 Kg
		2. ETHYLENE OXIDE	0.2080 Kg
		3. PROPYLENE OXIDE	0.6860 Kg
2. STEROL 1006 (Decyl Alcohol Ethoxylate/Decyl Alcohol 6 moles Ethoxylated)	1 Kg.	1. DECYL ALCOHOL	0.3740 Kg
		2. ETHYLENE OXIDE	0.6250 Kg
3. STEROL 1303 (Tri Decyl Alcohol 3 mole Ethoxylate)	1 Kg	1. TRI DECYL ALCOHOL	0.6140 kg
		2. ETHYLENE OXIDE	0.4050 Kg
4. STEROL 161820 (F) (Cetostearyl Alcohol 21 mole ethoxylate)	1 Kg	1. CETO STEARYL ALCOHOL	0.2170 Kg
		2. ETHYLENE OXIDE	0.7830 Kg
5. STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 Kg	1. MONO METHYL AMINE	0.2735 Kg
		2. ETHYLENE OXIDE	0.7765 Kg
6. STERO PE 040 (Phenol Ethoxylates)	1 Kg	1. PHENOL	0.4243 Kg
		2. ETHYLENE OXIDE	0.5957 Kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430


Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
.....

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310791430 dated 26.11.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STEROL 1203 (Lauryl Alcohol 3 mole Ethoxylate)	1 Kg.	1. LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL	0.607 Kg
		2. ETHYLENE OXIDE	0.410 Kg
2. STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol 4.5 mole Ethoxylated)	1 Kg.	1. LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL	0.500 Kg
		2. ETHYLENE OXIDE	0.520 Kg
3. Sterol 1202 C1 (Lauryl Alcohol 2 mole Ethoxylate)	1 Kg	1. LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL	0.690 kg
		2. ETHYLENE OXIDE	0.310 Kg
4. STERO OP 25 (Octyl Phenol Poly Glycol Ether/Octyl Phenol 23 moles Ethoxylated)	1 Kg	1. OCTYL PHENOL	0.170 Kg
		2. ETHYLENE OXIDE	0.850 Kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
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 Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. PIRAMAL ENTERPRISES LTD.. for the import of raw material against the export of ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)

Ref: U.O. No. 01/83/50/179/AM-13/DES-IV/704 dated 15.10.2015

M/s. PIRAMAL ENTERPRISES LTD. have submitted present application for the import of raw material against the export of ULTRAZYME TABLETS(7458X) (CONTACT KENX CLEANING TABLETS)

The applicationS has been examined and the Department recommends the following norms for the present Advance Authorization application.

(Advance Authorization No. 0310690527 dated 12.4.2012)

(Advance Authorization No. 0310694716 dated 15.5.2012)

1. Item of Export	Qty.	Item of Import	Qty
CONTACT LENS CLEANING TABLETS- OXYSEPT GENERIC TABLETS 9081X/ SOFTMATE II SEED 9081X/OXYSEPT TABLETS 9081X/ NEUTRALISING TABLETS 9081X/HYDROGEN PEROXIDE TABLETS 9081X/SOFTMATE NEUTRALISING TABLETS 9081X/OXSEPT COMFORT TABLETS 9081X/ULTRACARE 1 STEP TABLETS 9081X	1000 NOS.	1.MICROBIAL CATALASE FROM MICROCOCCUS LUTEUS LYOPHILISED FORM	0.001155 kg
		2.CYANOCOBALAMIN USP/PH EUR/JP	0.000095 kg
		3.ALUMINIUM FOIL PLAIN/ LAMINATE NOT EXCEEDING 60 MICRON	0.315 KG

(Advance Authorization No. 0310695328 dated 18.5.2012) 0310791616 dt. 02.12.14

1. Item of Export	Qty.	Item of Import	Qty
186 ULTRAZYME TABLETS(7458X) (CONTACT LENS CLEANING TABLETS)	1,000 Nos.	1. CLEAR LENS PRO 1.5 MG.(SUBTILISIN SORBITOL 1.5 MG)	0.00835 kg
		2. N- ACETYL CYSTEIN	0.0310 kg
		3. ALUMINIUM FOIL PLAIN/LAMINATE NOT EXCEEDING 60 MICRON	0.525 kg

This issues with the approval of competent authority.

A.K. AGARWAL
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K.Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/70/2015 -CH-II dated 14.12.2015

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310791635 dated 03.12.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

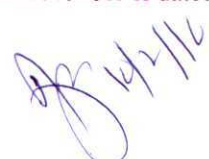
The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STERO NC 400 (Nonyl Phenol Polyglycol Ether 32 Mole Ethoxylate)	1 kg	1. NONYL PHENOL	0.1370 kg
		2. ETHYLENE OXIDE	0.8820 kg
2. STERO NC 040 (Nonyl phenyl Poly Glycol Ether)	1 Kg.	1. NONYL PHENOL	0.7280 kg
		2. ETHYLENE OXIDE	0.2910 kg
3. STERO NC 300 (F) (Nonyl phenyl Poly Glycol Ether)	1 Kg.	1. NONYL PHENOL	0.3840 kg
		2. ETHYLENE OXIDE	0.6150 kg
4. STERO NC 100 (Nonyl Phenol Polyglycol Ether)	1 Kg.	1. NONYL PHENOL	0.3517 kg
		2. ETHYLENE OXIDE	0.6682 kg
5. STEROCARE SMO (Sorbitanmono Oleate)	1 Kg	1. OLEIC ACID	0.672 kg
		2. SORBITOL 70%	0.618 kg
6. STEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)	1 Kg	1. LAURIC ACID	0.150 kg
		2. SORBITOL 70%	0.196 kg
		3. ETHYLENE OXIDE	0.732 kg
7. STEROCARE EWL (F)(Mixture of Cetostearyl Alcohol and Sodium Lauryl Sulphate)	1 Kg	1. CETO STEARYL ALCOHOL	0.910 kg
8. STEROCARE EW (CPH)[Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20% & 80% Cetostearyl Alcohol]	1 Kg	1. CETO STEARYL ALCOHOL	0.8620 kg
		2. ETHYLENE OXIDE	0.1580 kg
9. STEROL 1010 (Iso Decyl alcohol Ethoxylate/Iso Decyl Alcohol 8 moles Ethoxylated)	1 Kg	1. ISO DECYL ALCOHOL	0.3160 kg
		2. ETHYLENE OXIDE	0.7040 kg
10. STEROL 1005 (Iso Decyl alcohol Ethoxylate/Iso Decyl Alcohol 5 moles Ethoxylated)	1 Kg	1. ISO DECYL ALCOHOL	0.5557 kg
		2. ETHYLENE OXIDE	0.4643 kg
11. STEROCARE CMEA (Coco Mono Ethanol Amide)	1 Kg	1. COCONUT METHYL ESTER	0.9050 kg
		2. MONO ETHANOL AMINE	0.2400 kg
12. STERO X 405 (Octyl Phenol Poly Glycol Ether 70%/Octyl Phenol 30 mole ethoxylate 70%)	1 Kg	1. PARA OCTYL PHENOL	0.0964 kg
		2. ETHYLENE OXIDE	0.6176 kg
13. STERO X 100 (Octyl Phenol 10 Moles Ethoxylated)	1 Kg	1. PARA OCTYL PHENOL	0.3253 kg
		2. ETHYLENE OXIDE	0.6947 kg
14. STEROL RDA 3 (Propyl Heptanol Ethoxylate)	1 Kg	1. PROPYL HEPTANOL	0.6551 kg
		2. ETHYLENE OXIDE	0.3649 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310791701 dated 04.12.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STANOX DLTDP (Dilauryl Thiodipropionate)	1 kg	1. LAURYL ALCOHOL	0.800 kg
		2. SODIUM SULPHIDE	0.325 kg
		3. ACRYLONITRILE	0.305 kg
2. STERO DIPA 99 (Diisopropanolamine)	1 Kg.	1. DIISOPROPANOLAMINE	0.980 kg
3. STERO BPA 083363 (Polymer of Behenyl acrylate and Escorene)	1 Kg.	1. BEHENYL ALCOHOL	0.2418 Kg
		2. MIX XYLENE	0.6968 Kg
		3. ACRYLIC ACID	0.0580 Kg
		4. ESCORENE UL 02133EN2	0.0717 Kg
		5. TRIETHANOL AMINE 99	0.0009 Kg
4. STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 Kg.	1. MONO METHYL AMINE	0.2735 Kg
		2. ETHYLENE OXIDE	0.7765 Kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 18.01.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Esteem Industries Pvt. Ltd. for the import of raw material against the export of METASOFT-P-2403 (POLYMERIC SOFTENER).

(Advance Authorization No. 1710006002 dated 15.12.2014)

Ref: U.O. No. 01/83/050/392/AM-16/DES-IV/715 dated 23.10.2015

M/s. Esteem Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of METASOFT-P-2403 (POLYMERIC SOFTENER).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
METASOFT-P-2403 (POLYMERIC SOFTENER).	1 kg	1. ISO TRIDECYL ALCOHOL	0.3623 kg.
		2. ETHYLENE OXIDE	0.6377 kg

This issue with the approval of competent authority.

Autograph
13/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/78/2012-CH-II dated 13.01.2016

Ag 14/1/16

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

REF. DGFT U.O.NO.01/83/50/381,371/AM-16/DES -IV/575 DATED 24.8.15

(Advance Authorization No. 310792433 dated 29.12.2014) - 14/205 ✓

(Advance Authorization No. 310794208 dated 26.2.2015) 14/274

M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd.. have submitted present application for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

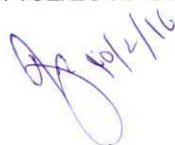
The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Optical Brightener C.I Fluorescent Brightener 351(Assay 97%)	1 kg	1. Benzaldehyde-2 Sulfonic Acid Sodium Salt	0.948 kg.
		2. 4,4 bis (Chloromethyl)-Diphenyl	0.572 kg
		3. Sodium Methoxide	0.272 kg
		4. Trimethyl Phosphite	0.854 Kg
		5. Dimethyl Sulfoxide	0.950 Kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushari, DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/132/2011-CH-II dated 28.12.2015



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Oren Hydrocarbons Pvt. Ltd. for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)

(Advance Authorization No.0410159948 dated 01.01.2015)

Ref: U.O. No. 01/83/50/083/AM-16/DES-IV/720 dated 25.05.2015)

M/s. Oren Hydrocarbons Pvt. Ltd. have submitted present application for the import of raw material against the export of TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
MODIFIED STARCH PREGEL STARCH, DEXTRID, POLYSAL, KMC HYDRO, POLYSAL T, POLYSAL HT, PAL FLC, DEXTRID LTE & MILSTARCH	1 kg	1. TAPIOCA STARCH SUPER HIGH GRADE (FOR INDUSTRIAL USE ONLY)	0.900 kg.

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/20/2011-CH-II dated 12.01.2016.



209/14

F. No. 7/226/2015-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance authorization for export of Glass Art Wares, Handicraft, other Handicraft of Iron - M/s Globe Exports Corporation

Ref: DGFT U.O. No.01/83/050/105/AM-16/DES-IV

Advance Authorization No.2910025188 dated 02-01-2015

In this case the firm has claimed 20% wastage of mirror in making Glass Art Wares, Handicraft items and indicated shape / photo of mirror to be exported. Based on information given by the firm, following norms are recommended :-

Export Item :- Glass Art Wares, Handicraft, other Handicraft of Iron

Quantity: 8541 number

Import item :- Relevant thickness Yellow Gold Mirror and Smoke Grey Mirror

Quantity : Net + 15%


(NAND LAL)
Consultant
10-02-2016

DGFT(NC)



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310792644 dated 07.01.2015)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. STEROCARE CABS (Calcium Salt of Alkyl benzene sulphonate)	1 Kg.	1. LABSA	0.7650 Kg
		2. N-BUTANOL	0.7140 Kg
2. Stero OT 70 (L) (Sodium Di Octyl Sulphosuccinate)	1 Kg.	1. SODIUM SULFITE	0.1790 Kg
		2. DI ETHYLENE GLYCOL	0.0400 Kg
3. STEROL 1318 (Tri decyl Alcohol 15 mole ethoxylate)	1 Kg	1. ISO TRI DECANOL (ITDA)	0.2372 kg
		2. ETHYLENE OXIDE	0.7828 Kg
4. STERO SLES (Sodium Lauryl Ether Sulphate)	1 Kg	1. LAURYL ALCOHOL	0.1804 Kg
		2. ETHYLENE OXIDE	0.0818 Kg
5. STEROL 132570 (Iso Tri Decanol 12 mole ethoxylates)	1 Kg	1. ISO TRI DECANOL (ITDA)	0.2382 Kg
		2. ETHYLENE OXIDE	0.6288 Kg
6. STERO TRS 20 (Tri Decyl Alcohol Ether Sulphate /Sodium salt of Iso Tri Decanol 13 mole ethoxylated sulphonate)	1 Kg	1. ISO TRI DECANOL (ITDA)	0.1634 Kg
		2. ETHYLENE OXIDE	0.4673 Kg
7. STEROSOLVE BCEL (Ethylene Glycol Butyl Ether/Butyl Cellosolve)	1 Kg	1. N-BUTANOL	0.6397 Kg
		2. ETHYLENE OXIDE	0.3803 Kg
8. Stero NC 090 (Nonyl Phenyl Poly Glycol Ether)	1 Kg	1. NONYL PHENOL	0.4160 Kg
		2. ETHYLENE OXIDE	0.5830 Kg
9. STERO NC 095 (Nonyl phenyl Poly Glycol Ether)	1 Kg	1. NONYL PHENOL	0.3670 Kg
		2. ETHYLENE OXIDE	0.6520 Kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari ,FTDO ,(DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016

Ag 14/2

Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

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Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310792907 dated 14.01.2015) ✓

(Advance Authorization No. 0310792643 dated 07.01.2015)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. MARKNOX 1010 (Tetrakis (methylene (3,5-di-t-butyl-4-hydrocinnamate)	1 Kg.	1. 2,6-DI-T-BUTYLPHENOL	0.7560 Kg
		2. METHYL ACRYLATE	0.3690 Kg
		3. 32% POSTASSIUM METHOXIDE	0.0165 Kg
		4. LITHIUM AMIDE	0.0008 Kg
2. MARKNOX 1076 (Octadecyl-3- (3,5-di-tert.butyl-4-hydroxyphenyl)-Propionate	1 Kg.	1. 2,6-DI-T-BUTYLPHENOL	0.7560 Kg
		2. METHYL ACRYLATE	0.3690 Kg
		3. 32% POSTASSIUM METHOXIDE	0.0165 Kg
		4. LITHIUM AMIDE	0.0006 Kg

This issue with the approval of competent authority.

A.K. Agarwal
28.1.16

(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28 .01.2016

A.K. Agarwal

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

..... C And E Ltd.

Subject: Advance Authorization application from M/s. C&E P. Ltd. for the import of raw materials against the export of TYCON AF SYNTHETIC ORGANIC TANNING PREPARATION.

(Advance Authorization No. 2210015185 dated 04.02.2015)
Ref: U.O. No. 01/82/050/230/AM16/DES-IV/550 dated 14.08.2015

C and E Ltd.

M/s. C&E P. Ltd. has submitted present applications for the import of raw materials against the export of TYCON AF SYNTHETIC ORGANIC TANNING PREPARATION.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
1. TYCON AF SYNTHETIC ORGANIC TANNING PREPARATION	1 KG.	1. METHACRYLIC ACID	0.2037 KG
		2. INTEROL OPB	0.0683 KG
2. TYCON AR-40 SYNTHETIC ORGANIC TANNING	1 KG	1. ACRYLIC ACID	0.2418 KG
3. CROWN LAC W NITROCELLULOSE LACQURES (LEATHER FINISHES)	1 KG	1. 2-ETHYL HEXYL ACETATE	0.4805 KG
		2. NITROCELLULOSE	0.1297 KG
		3. INTEROL OPB	0.0412 KG
4. CROWN LAC WS NITROCELLULOSE LACQURES (LEATHER FINISHES)	1 KG.	1. 2-ETHYL HEXYL ACETATE	0.7150 KG
		2. NITROCELLULOSE	0.1704 KG
		3. INTEROL OPB	0.0309 KG
5. RESICRYL C-816 ACRYLIC BINDER (LEATHER FINISHES)	1 KG.	1. ETHYL ACRYLATE	0.2770 KG
		2. CARNOPAL 10 WAX	0.0022 KG
		3. METHYL METHACRYLATE	0.0097 KG
6. RESICRYL C-800 ACRYLIC BINDER (LEATHER FINISHES)	1 KG.	1. ETHYL ACRYLATE	0.2284 KG
		2. CARNOPAL 10 WAX	0.0154 KG
		3. METHYL METHACRYLATE	0.0205 KG

This issue with the approval of competent authority.

Agarwal
13/1/16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/68/2011 -CH-II dated 13.01.2016

Agarwal

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Proec Energy P. Ltd., for the import of raw material against the export of SHALE STABILISER (OIL WELL CHEMICAL).

(Advance Authorization No. 0510393117 dated. 09.02.2015)

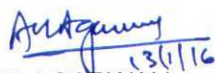
Ref: U.O. No. 01/83/50/192/AM-16/DES-IV/427, dated 03.08.2015)

M/s Proec Energy P. Ltd., have submitted present applications for the import of raw material against the export of SHALE STABILISER (OIL WELL CHEMICAL).

The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
SHALE STABILISER (OIL WELL CHEMICAL).	1 kg.	1. GILSONITE/NATURAL ASPHALT	0.315 kg
		2. LIGNITE	0.480 kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2012-CH-II dated 13.01.2016



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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s Proec Energy P. Ltd., for the import of raw material against the export of AGGLOMERATED LIGNITE-200 MESH

(Advance Authorization No. 0510393180 dated. 12.02.2015)

Ref: U.O. No. 01/82/50/0201/AM-16/DES-4/463, dated 05.08.2015)

M/s Proec Energy P. Ltd., have submitted present applications for the import of raw material against the export of AGGLOMERATED LIGNITE-200 MESH

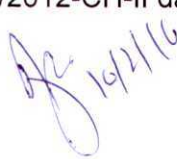
The application has been examined and the Department recommends the following norms for the present Advance Authorization applications.

Item of export	Qty.	Item of import	Qty.
AGGLOMERATED LIGNITE-200 MESH	1 kg.	1. DI HYDROGENERATED TALLOW DI METHYL AMMONIUM CHLORIDE	0.350 kg
		2. NONYL PHENOL	0.075 kg
		3. TALL OIL FATTY ACID	0.044 kg
		4. TRIETHYLENE TETRAMINE (TETA)	0.011 kg
		5. LIGNITE	0.220 kg
		6. HUMIC POWDER	0.380 kg

This issue with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/11/2012-CH-II dated 3.01.2016



262/14

F. No. 7/321/2015-TSW
Ministry of Commerce & Industry
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject : Advance authorization for the export of Magnetron Coated Solar Control Reflective Glass – M/s Asahi India Glass Ltd.

Ref : DGFT UO. No.01/83/050/348/AM-16/DES-IV

Advance Auth. No.0310793820 dated 12-02-2015

In this case the firm will import / procure Float Glass and after cleaning, washing and inspecting, the Reflective Coating is applied on the glass using a magnetron Sputter Vacuum Deposition Coater. In making normal insulating glass 3% wastage of raw material is allowed. Accordingly, in this case also 3% wastage is recommended:-

Export Item : Magnetron Coated Solar Control Reflective Glass

Quantity : 10,000 Sq.Mt.

Import Item : Float Glass of relevant thickness

Quantity : 10,300 Sq.Mt.



(NAND LAL)
Consultant
12-01-2016

DGFT(NC)



265/14

No. 7 / 321 / 2015 - TSW

**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)**

Subject: Application for issue of Advance Authorization against export of Tempered Glass, Laminated Safety Glass, - M/s. Asahi India Glass Ltd.

Ref : DGFT F. No. 01/83/50/200/AM16

Ad. Auth. 0510393187 dated 13.02.2015

The case has been examined and taking cue from SION A-1060 for export of Tempered Glass and A-2091 for export of Double Layer Laminated Safety Glass and further information furnished by the firm, vide letter dated 02.02.2015, following Norms are recommended:-

Export Item No. 1 : Double Layer Laminated Safety Glass
Quantity: 1 Sq. MT.

Import Item:

Sl. No. of application	Item Description	Quantity recommended
1	Float Glass 2MM +/- 0.2MM	1.20 Sqm/Sq.Meter content contain in the export Product**
2	Float Glass 2.5MM +/- 0.2MM	
3	Float Glass 3MM +/- 0.2MM	
6	Polyvinyl Butyral Film	1.10 Sq. Meter per Sq. Meter of Export product
7	Ceramic Ink	0.0015 K.g per Sq. Meter of Export product
8	Thinning Oil	0.0015 K.g per Sq. Meter of Export product
9	Mirror Button	Net to Net
10	Molding	Net to Net
11	Rain Sensor Bracket	Net to Net

****Total quantity of Glass (All thicknesses) should not exceed 2.4 Sqm per Sq.Meter of export product.**

Export Item No. 2 : Tempered Safety Glass (Glass thickness of 3.5MM +/- 0.2MM or 3.2MM +/- 0.2MM) .
Quantity: 1 Sq. MT.

Import Item:

Sl. No. of application	Item Description	Quantity recommended
4	Float Glass 3.5MM +/- 0.2MM	1.06 Sqm/Sq.Meter content contain in the export Product
5	Float Glass 3.2MM +/- 0.2MM	

(Subject to approval of TA(B))

(NAND LAL)
Consultant
10-02-2016

DGFT(NC)

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals
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Subject: Advance Authorization application from M/s. Grand Organics P. Ltd., for the import of raw-materials against the export of PRODUCT-6080 (OXIRANE, METHYL, POLYMER WITH OXIRANE).

(Advance Authorization No.1710006057 dated 23.02.2015)

Ref: U.O. No. 01/83/050/393/ AM- 16/DES-4/716 dated 23.10.2015

M/s. Grand Organics P. Ltd., have submitted present application for the import of raw material against the export of PRODUCT-6080 (OXIRANE, METHYL, POLYMER WITH OXIRANE).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
PRODUCT-6080 (OXIRANE, METHYL, POLYMER WITH OXIRANE).	1 kg.	1. ETHYLENE OXIDE	0.854 kg.
		2. PROPYLENE OXIDE	0.140 kg

This issues with the approval of competent authority.

A.K. Agarwal
12.1.16
(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

✓
Shri K.K. MUSHAHARI, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/46/2012-CH-II dated 12.01.2016.

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Government of India
Ministry of Chemicals and Fertilizers
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

REF. DGFT U.O.NO.01/83/50/381,371/AM-16/DES -IV/575 DATED 24.8.15

(Advance Authorization No. 310792433 dated 29.12.2014) 27/2/15

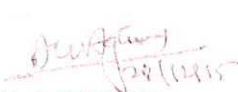
(Advance Authorization No. 310794208 dated 26.2.2015) 17/2/15 ✓

M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd., have submitted present application for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

1. Item of Export	Qty.	Item of Import	Qty
Optical Brightener C.I Fluorescent Brightener 351(Assay 97%)	1 kg	1. Benzaldehyde-2 Sulfonic Acid Sodium Salt	0.948 kg.
		2. 4,4 bis (Chloromethyl)-Diphenyl	0.572 kg
		3. Sodium Methoxide	0.272 kg
		4. Trimethyl Phosphite	0.854 Kg
		5. Dimethyl Sulfoxide	0.950 Kg

This issues with the approval of competent authority.


(A.K. AGARWAL)
Addl. Industrial Adviser
Tel. No. 011-2338 1430

Shri K.K. Mushari, DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.
Deptt. of C&PC U.O. No. 14010/132/2011-CH-II dated 28.12.2015



276/14

F. No. 7/223/2015-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance authorization for export of Encapsulated Breaker – M/s Aadhunik Industries

Ref: DGFT U.O. No.01/83/050/350/AM-16/DES-IV

Advance Authorization No.0310794250 dated 27-02-2014

The case has been examined in the light of the information furnished by the firm. As per the material balance details, duly certified by a Chartered Engineer, the following is recommended :-

Item of export	Quantity (MT)	Item of import	Quantity (MT)
Encapsulated Breaker	60.0	1. PVC CO Polymer, Latex Emulsion	24.0
		2. Ammonium Persulphate	48.8

Latex
NL

(Nand Lal)
Consultant
08-01-2016

DGFT(NC)

No 7/223/15-TSW

01/8/1/16

10/1

321/14

No.7/31/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance Authorization for export of Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles (Containing 7.9% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref : DGFT File. No.01/83/50/781/AM-16/DES-IV

Advance Authorization No.0310799012 dated 22-09-2015

The case has been examined and in Meeting No.19/2014-15 held on dated 21-04-2015 and Meeting No.7/2015 dated 28-07-2015, the norms were approved for the export of same item. But Polyester Resin content was 8.5% and in this case the Polyester Resin content is 7.9% and accordingly, the proportionate quantity of Polyester Resin is allowed in this case and the following norms are recommended by DIPP on repeat basis:-

Export item : Polished/ Unpolished Artificial/ Agglomerated Marble Slab & Tiles
(Containing 7.9% of Polyester Resin)

Quantity : 1 MT

Import items :

S.No.	Description of the item	Quantity
1.	Unsaturated Polyester Resin	0.10349 MT
2.	Pigments	Applied quantity or upto 2% of FOB value of export whichever is less
3.	Catalysts	Applied quantity or upto 2% of FOB value of export whichever is less


(NAND LAL)
Consultant
09-02-2016

DGFT(NC)

322/14

No.7/31/2016-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW- SECTION)

Subject: Advance Authorization for export of Artificial/ Agglomerated Quartz Slabs & Tiles (Containing 8.5% of Polyester Resin) - M/s Classic Marble Co. Pvt. Ltd.

Ref : DGFT File. No.01/83/50/782/AM-16/DES-IV

Advance Authorization No. 0310799011 dated 22-09-2015

The case has been examined and in Meeting No.19/2014-15 held on dated 21-04-2015, the norms were approved for the export of same item. Accordingly, following norms are recommended on repeat basis :-

Export Item: Artificial / Agglomerated Quartz Slabs & Tiles containing 8.5% of Polyester Resin

Quantity: 1 MT

Import Item:

Sl. No.	Item Description	Recommendation
1	Unsaturated Polyester Resin	0.11135 MT
2	Pigments	Applied quantity or Upto 2% of FOB value of export whichever is less
3	Crushed Mirror	Applied quantity or Upto 3% of FOB value of export whichever is less


(NAND LAL)
Consultant
09-02-2016

DGFT(NC)

14
M-259(11)

No. 46011/53/2012-PC II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A wing
Shastri Bhawan, New Delhi - 110 001
Dated the January 19, 2016

OFFICE MEMORANDUM

Subject: Application from M/s Omtech Chemical Industries Pvt. Ltd, Mumbai for issue advance licence (Licence No. 0310675507 dated 09/01/2012) for export of Compound ALK Additive and corresponding import - reg.

The undersigned is directed to refer to DGFT U.O. No. 1/83/050/00739/AM-12/DES-4/1020 dated 02.03.2012 from DGFT on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export items (s)	Qty. in kg	Name of import items (s)	Qty. in KG
Compound ALK Additive (Quaternised amine, water content 25 ± 2%)	one	DIMETHYL AMINO PROPYL AMINE	0.415
		BIS (2-CHLOROETHYL) ETHER	0.300


This has approval of the competent authority.


(O.P. Sharma)
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